[The Deputy Chairman].

89, ae passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2, 3 *and the Schedule were added to the Bill.*

Clause 1, he Enacting Formula anil the Tile were added to the Bill.

SHRI B. K. GADHVI; Madam I beg to move:

"That the Bill be returned."

The question was put and the motion was adopted.

श्री राम ग्रवक्षेश लिहः थई रीडिंग पर मैंने बोलने के लिक अपना नाम दिया था। आपने बुलाया नहीं मेरे साथ बहुत ग्रन्याय हो रहा है।

उप जमापतिः हाउस के टाइम का क्यों मिल-क्रतोग्निएखन कर रहे हैं ।

श्रीराम अवधेश जिंहः कांगज आपने देखा ही नहीं ।

I. CONSTITUTION (SIXTY-SECOND AMENDMENT) BDLL 1988

M. REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1988-—Contd.

THE DEPUTY CHAIRMAN; Now we will take up further discussion on the Constitution (Sixty-second Amendment) Bill, 1988 and the Represen. tation of the People (Amendment) Bill, 1988. Mr. Masodkar, you were making you_r point please.

SHRI BHASKAR ANNAJI MASODKAR; Madam, Deputy chairman, i was drawing the attention of the House to what transpired in the Constituent Assembly when the Draft Constitution was adopted. I referred to the quotation from Dr. Ambedkar who spoke of diffusion of constitutional morality. In spite of what my learned friend is saving when we discuss the Constitution, let us do it with the seriousness that it requires. Another quotation in the same debate, which would of interest and available to us, is awe-inspiring spirited intervention by Pt. Nehru. He likened free India to the Light of Asia and stated that it was soul and spirit of the world politics I woul, j like to quote from his speech because I think it ha_s some hearing on the cons deration of amendment of article 326. He observed and I quote;

"A Constitution if it is out of touch with the people's life, aims and aspirations, becomes rather empty; if it falls behind those aims it drags the people down. It should be something ahead to keep people's eyes and minds up to a certain high mark."

That is what w_e are doing now. In the same speech Panditji went on to say;

"...the main thing is thi_s great significant factor that India after a long neriod of being dominated over has emerged as a free sovereign democratic independent country and that is a fact which changes and is changing history. How far it would change history will depend upon us, this House in the present and other Houses like this coming in the future who represent the organised will of the Indian people.

...that is a tremendous responsibility. Freedom brings responsibility; of course there is no such things as freedom without responsibility."

Madam, Deputy Chairman, you will be hap to observe what Panditji said holds true even today. By referring to the provisions of the Draft, $an_c l$ destiny ahead, he stated:

"That is a big word which does not apply to average human beings, but whether we are men or women of destiny or not, India is a country of destiny, and so far as we represent this great country with a great destiny stretching out in front of her, we also have to function as men and women of destinv, viewing all our problems in that long pers-

pective of destiny and of the World and of Asia."

There are many passages which I am tempted to refer to. The point is two aspects which stood out before the farmers of the Constitution were how to meet the competing claims that were set up to the suffrage as such and how the Constitutional history of India, the free democratic country should be moulded. The answer give_n by the framer_s were, as is known, Article 326. It was $t_0 h_e$ the universal adult suffrage, I repeat this was the sine qwa non of uor Constitutional culture. This phrase has three aspects. I submit a lot of deliberations, a lot of thinking and a lot of experience went behind it when the Constituent Assemb'y adopted the concept of universal suffrage. adult The basic constitutional considerations were suffrage to every individual Indian, suffrage to the adult individual and suffrage irrespective of differences aris'ng from regions caste, creed or sex etc.

Now, the question which is being asked off and on is: why did the framers of the Constitution put it at twentyone? The terms of our Constitution are c'ear. In regard to the choice of age it says 'adult sufferage'. Because there wag a debate raised by respected Malaviya Ji on his own motion, I am taking some time to explain that the reasong wer, geo-political aⁿd socio-cultural considerations before the House then. It is not that the suffrage was attached to the majority age, suffrage wag attached to the adolescene. AU those things which Malviya Ji said while moving his own private Members' Bill were present to the minds of the framers of the Constitution, including the Majority Act, the personal laws, the laws of succession. Everything was present to their mind. Yet they pi"⁰" vided a period of maturity. After a person becomes major for adolescence there is in the Constitutional contemplation a period of paus_e and ponder. That is why ultimately they thought of 21 years of ^a8^e, ^{an a}ge of maturity. That ia why you can differentiate universal _adult suffrage as distinct from universal majority suffrage. Not °niy by reaso_n of majority, you get a political right, but by reasons of maturity, an age where wisdom can b_e said to dawn, the po-itical rights were conferred

Now, there is no doubt that after four decades the things have changed and we can have a fresh look at our population and also at the Constitu tional requirements. In that spirit, as I said, the 62nd Constitutional (Amendment) Bill has to be appreciated. TJndoubtely there is overall evidence that things have charged. India has increased in number and there is an overall growth and development. It ig possible that our on coming of maturity and the threshold of maturity has also developed. In fact, if we look at the technological advances all around and the informative world that is coming to us, there is almost an explosion of information by which men and their minds of men are developed fast into maturity. So, I personally think the co^{n} ditions the prevailing are no more existing and it will be appropriate that we confe_r this right ag is being don_e at the age of 18. Therefore, Madam, with all the Member_a supporting the Bill, I too support it.

Now, you have given the second bell, I must terminate m_v speech. But ther_e was a very tening speech made by the hon. Member, Mr. Advani and I am tempted to give reply in one minute. He pointed out that since 1970, 1971, 1972 lot of Committees made a case for electoral reforms. I may point out that as far as the Congress party is concerned exactly two days and one year before, a Parliamentary Party Committee was formed by the Prime Minister of which I was the Chairman, Mr. Chandrashekhar Reddy, Secretary Convenor and Mr. Bhuvnesh Chaturvedi Convenor. We looked into all these reformg and made a report to cet the reforms in motion. Only one question Mr. Advani should state: "Why when they were in power,

191 Constitution (Sixty- [RAJYA SABHA]

[Shri Bhaskar Annaji Masodkar] they did not introduce all these reforms?" All the matters he refers were there, question of the state funding was there and other provisions were there. Why they did not dare to do what is being done by the younger Prime Minister for the younger generation today? The answer is that the conditions in the country were probably present to their mind as are present to the mind of this Government. Madam, with this, I only quote which was also quoted in the draft committee's debate, a very teliing statement from Upanishads and this should be answer to all the critics in democracy.

> "वद्रमनसा ध्यायति तद्वाचा वदति, वाचा वदति तद कर्मणा करोति, यत कर्मणा करोति तदधि संपद्येः ।"

Mere talk is not enough. What we taik, we must do. So is_s the constitu-tonal morality. As Upanishads say We must practise what we preach not only on this side but on all sides. With this, Madam, I must thank you for extending the time.

SHRI G. SWAMINATHAN: Madam, Deputy Chairman, within the short time avai able to me, I would like to touch upon a few points. I may not like to elaborate on these points, because the time will b_e insufficient. Besides that over the last two days, we have been hearing speeches on the electoral reforms and almost all the points have already been touched and I don't think any new contributions can be made except that you take sides on the matter either this way or that way.

The first point that I may like to inform this House and which has already been said here is consultation with the various Opposition parties held by the Government. I wouM like to narrate my personal experience when I was called by the Leader of the House and also by the Minister of Parliamentary Affairs. Shri H. K. L. Bhagat. Myself and the leader of my party in the Lok Sabha had discussions with the Min-

second Amdt,) Bill 1988 192

isters at the room of the Parliamentary Affairs Minister, Shri Bhagat over a cup of tea. They actually wanted to know what was our feeling about the electoral reforms. That was the question they asked. We know that electoral reforms consists of many points. So we enumerated nearly 13-14 points on which we feel electoral reforms could be adopted. They had pointedly asked us what was our feeling regarding the reducing of the age. They said that every party has accepted the reduction of age. We also accepted the reduction of age. We also enumerated other points regarding the State funding, auditing of the political party acocunts, inner party democracy and so many other things. But for all the points that we enumerated there was not an ela-borative reply except to a few points this way or that way and we could understand from the replies of the Ministers that they were not favourable for the State funding even then and then the whole exercise lasted not more than 15 minutes out of which I think we took tea for about 4-5 minutes, talked other matters and only for ten minutes we talked on this matter. That ag my experience. I do not know whether Advaniji and other political party leaders went to these Ministers and had a longer discussion. As far as I could see when I had a discussion with the other political leaders also they said that it was a very short duration discussion and one of the leaders said "Almost we were telling them points and they have not been telling what they felt about it except one or two words". Except that, we could not get anything. This is, the consultation that has been done. Madam, you know, the electoral reforms is something cm which there should be longer consultations. Ten or fifteen minutes' discussion with the Opposition leaders wil' not be enough. At that time. I also informed the hon. Minister that there is no point in discussing on something without a White Paper. I wanted a White Paper from the Government and the hon. Member who

spoke before me said, the Committee was formed by the hon. Prime Minister last year, I also was informed that a Committee was former by the Congress party and they had elaborate discussions on ali these points. So, I wanted from the Minister that a White Paper can be given to us so that on the basis of the White Paper, we will be able to take up decisions. Another suggestion we made was tha* it is advisable that all the Opposition leaders were called at one place go that we can interact with one and another and this communication should be at least for a day or two so that some meaningful deliberations can be held. But, Madam, I would like to inform you I am personally not satisfied with deliberations that the Government has the made with us and none of the party leaders who talked to me was happy about the deliberations or what was called а consultation. It happens to be something like medical consultation. When you go to a doctor, he consults you for five or ten minutes. With that the consultation is over and the prescription is given. So, the consultation of the electoral reforms is Government on the something like that. I should only wish to inform that we on the Opposition side are thoroughly dissatisfied with the consultations made with us and I think that it is very perfunctory and as has been informed by the hon. Prime Minister, this is only a first step and something more is to come. I would like to request the hon. Minister that next time when he comes with some more electoral reforms and I hope, that too before elections to they will bring further reforms Lok Sabha. before election to the Lok Sabha, he will consult the party leaders for a longer time for a meaningful discussion.

Another point is regarding the point raised by Advani Ji here, a very pertinent point for which the hon. Minister said that h_e will reply. The point was that after the Bill is passed in Lok Sabha and Rajya Sabha, immediately it becomes law

as soon as it gets the assent of the President and when we were talking about thig matter with the hon. Leader of the House during the Business Advisory Committee's meeting we from Tamil Nadu were very ' much exercised over this matter and asked him point-^{wiU} have any affect on blank whether this the Tamil Nadu election that is being held because not only I am interested, not only Mr. Narayanasamy from the Congress party but every party is interested because every party thinks that they are going to get a majority. My friends from the Congress party are thinking that the_v ar_e going to take the Chiel Ministership. We are thinking that we are going to get the Chief Ministership. Every major party in Tamil Nadu which is contesting the election is thinking that the Chief. Ministership is waiting for them. It is ultimately the people who should decide to whom they shDuId like to give the Chief Ministership. There is no point that we can argue about it because arguments will not solve Only votes ca_n solve the the problem. problem. At that time, Madam, we asked the hon. Minister, during the Business Advisory Committee's meeting whether this reduction of age will have any adverse affect on the election to be conducted in Tamil Nadu. We were assured then and also in the House in Lok Sabha and I think, in Rajy_a Sabha, the hon. Minister has stated that it has t_0 be passed by Rajya Sabha and by Lok Sabha and later on it has to be sent to the States and fifty per cent of the States should concur and thereafter another Bill has to b_e brought here to amend the Representation of the People Act and we concluded that all these things will take at least t_{Wo} t» three months' time if everything goes on well. Meanwhile, Tamil Nadu elections will go on. 'That was the assurance given to Ug and nothing will happen t₀ Tamil Nadu election. Now I would like to bring to the notice of the hon. Minister that already a person has gone to the High Court of Tamil Nadu stating that you have to

195 *Constitution (Sixty-* [RAJYA SABHA] [Shri G. Swaminathan]

Btopi the election bf Tamil Nadu Assembly because already a Bill has been passed in Lok Sabh_a two days ago. H_e went to the court and said the elections to the Tamil Nadu assembly has to be stopped because the Bill has aready been passed reducing the age of voting. Now, Madam, if what Advani Ji said is correct; and a_s scon »s w_e pass the Bill here and if we get the, President's assent, the President can give the assent very quickly, it becomes law. As soon as it becomes a law in the statute, the election will be conducted only after some time, Bay about 21st of next month. Meanwhile, we are very much interested to know and I hope the hon. Minister will reply either today or tomorrow whether it will have an adverse affect on the stoppage of elections of Tamil Nadu with which we from Tamil Nadu are very much concerned. I hope the other states

Here, I would like to refer to the points which wte told the hon. Minister. I will enlist them one by one as follows:

will "us° be concerned.

1. Composition, mode of appointment and power of Election Commission and the Chief Electoral Officer.

2. Election expenses, State funding, expenses of parties on candidates and black money.

3. Prevention of booth-capturing and rigging.

4. Voting age should be reduced from 21 years to 18 years.

5. Reforms in the electoral systems. It was argued that the first-past-the-post system should be changed.

6. Identity cards to voters.

7. Misuse of Government administrative machinery by the Government and also by the officials.

8. Registration of parties and internal democracy in the parties.

9_ Electronic voting machine.

second *Amdt*,) *Bill*, 1988 196

10. Time-limit for the by-elections.

These are the points which we put forth. Now, the voting age has been reduced to 18 years. Registration of parties has been provided for. Disqualification has been amplified. More stringent conditions have been brought. For elections to the Rajya Sabha and State Legislative Councils, ten proposers are needed now. In the event of booth-capturing more stringent punishments are provided for. Provisions for introduction of voting machines will be brought. An assurance has been given.

However, Madam, many of the very important points which we discussed with the hon. Minister have not been taken up. And on we are not fully satisfied with those points the amendments that are being brought. The first and the most important point is this. The Election Commission should be an independent body and every poutical party in this country should have faith in the Election Commission. A lot of arguments have been advanced on whether the Election Commission should be a one-member body or three-member body. I have also said in an earlier discussion that the Election Commission should be composed of If necessary, their age limit retired Judges. could also be increased. Supreme Court and High Court Judges can be appointed. It is advisable to have at least three Judges in the Commission. Regional Commissions can also be appointed. On this point, I would like to refer to press reports about the Prime Minister's speech here which say that Shri Gandhi provoked the Opposition again by referring to their demand of a multi-member Election Commission and said that it revealed lack of faith in a single-member Commission. Mr. Advani also referred to this. We have no lack of faith in the Election Commission. We want a multi-member Election Commission of three members because the consisting of collective wisdom the Election Commission will then be available for any judgment. That is one aspect. Regarding the independence of the Election Commission, I would like to refer to the view of the Election Commission itself. In his speech at the Institute of Constitutional and Parliamentary Studies on March 27, 1983, the Chief Election Commissioner, Mir. R. K. Trivedi, made an important suggestion that the Election Commission should be governed by identical Constitutional provisions as are governing the Supreme Court, the Comptroller and Auditor General of India and the UPSC. These measures would contribute very largely to the independent functioning of the Commission. The Election Commissioner himself has admitted that the Commission is not independent in his own view. When he himself is of such opinion, nothing much need be said on this aspect.

There are so many aspects to deal with when we come to election expenses. But because of paucity of time, I am not going into them. Now registration of parties has been made mandatory. When elections are conducted, so many crores of rupees are being spent. Now, we have about 542 constituencies, according to my calculations and according to the calculations of one of the Secretaries to the Election Commission. He says for a parliamentary constituency it is Rs-5.85 lakhs. And according to the calculation at least Rs. 6 lakhs 6.00 PM. have to be spent-Rs. 5.85 lakhs to be exact. If we calculate the amount for 525 odd seats, it comes to nearly Rs. 31.50 crores. For the nearly 2,000 Assembly constituencies at the rate of about Rs. five Lakhs per constituency you have to have Rs. 100 crores. In all Rs. 132 crores have to be spent during the elections. I want to know how these political parties are spending this money. Ther_e is no accountability on the part of the political parties. Nobody is auditing the accounts of the political parties. The political parties are outside the purview of the Election Commission, they are outside the purview of the people. Our feeling is that the accounts of the political parties should be audited and they should b_e exhibited to the people. In connection with the discussion on election expenses I would like to mention the view of our Prime Minister earlier. In his speech at the AICC in Bombay on December 28, 1985, Shri Rajiv Gandhi said:

"The country needs a political base of ideology and programmes. To bring about this we must break the nexu_s between political parties and vested interests. We will change the election law to ensure cleaner elections. We will make political parties accountable for the funds they receive."

This is the point we have been agitating. On this I would also like to read out a Supreme Court Judgement and conclude my speech. On October 3, 1974 the Supreme Court delivered a judgment of historic significance not only to the law on elections but to the purity of the political process itself. In *Kanwarlal Gupta* v *Amarnath Chawla* the Supreme Court observed:

"The small man's chance is the essence of Indian democracy and that would be stultified if large urban rich and affluent individuals and groups are not divorced from the electoral process. It is for this reason that our legislators in their wisdom enacted a ceiling on expenditure which may legitimately be incurred in connection with an election. This background must inform the court in the interpretation of a vital and significant provision of the election law in our country."

Now the point for consideration is rendering of accounts by the individual and by the political party. Suppose I donate Rs. 5 lakhs to a political party and in turn that political party spends Rs. 5 lakhs on my election and in the election expenses statement that I file I show my expenses only as Rs. 10,000, then I go out of the purview of the law. Therefore, unless the political party funding tha private individual for his election !• [Shri G. Swaminathan]

also brought within the totality oi the accounting, the law will only remain a farce. People want to know, after the Wanchoo Committee report on black money, how the political parties are getting crores of rupees, how and from where they are getting that money and how they are spending it. The Opposition is very much interested in this matter. So, on these two very important matters, one on the independence of the Election Commission and another about the election expenses, control of black money, accountability of political parties in their funding and spending, we plead that in the next round when the Government brings forward electoral reforms, they will have meaningful consultation with the Opposition parties and we will also be allowed to have a frank talk with the Government on this matter. And I hope we will be allowed more time next time so that we will be able to make our points more elaborately. Thank you.

डा० रुद्र प्रताप सिंह (उत्तर प्रदेश) : ग्रादरणीय उपसभापति महोदया,

उपसमापति : आप बोलना मुख करें उससे पहले मैं बता वं कि टाइम केस है, उसी लिहाज से आप अपने भाषण को प्लान कर लें।

डा० रुद्र प्रताप सिंह : महोदया, तीव्र गति से पढ़ंगा। 춁 वहत

थम मंबालय में उपमंत्री तथा कार्य मंत्रालय में उपमंती संसवीय (की रॉधा फिशन मॉलवीय) मेंने वैसे बोल दिया है।

उपसभापति: आप सव को श्रीफिंग कर दीजिये ।

डा० रूद्र प्रताप सिंह : महोदया, जब समय कम हो, तो अपने आपको गद्य की अपेक्षा पद्य में कह देना सरल होता है- --

"हर कर्मवीर के आगे, पथ का पत्थर साधक बनता है, नीवारें दिशा बताती हैं, बारुव जब सागे बढ़ता है।"

महोदया, मैं आपका हदय से आभारी हं जो ग्रापने मुझको संविधान (बासठवां संशोधन) विघेयक झौर लोक प्रतिनिधित्व संशोधन विघेयक पर ग्रपने विचार प्रकट करने কা अवसर दिया है। मैं उसका समर्थन करने के लिये खडा त्रमा ह ।

महोदया, माननीय सदन इस बात से सहमत होगा कि वर्तमान निर्वाचन प्रणाली में व्यवस्था में अत्यधिक सुधार एवं संशाधन की आवश्यकता है । इस संदर्भ में सर्वप्रथम मैं यह अनुरोध करना चाहंगा कि इस बात का स्पष्ट विधान तथा व्यवस्था की जानी चाहिये ग्राम पंचायत के सदस्य से लेकर कि राष्ट्रपति पद तक के समस्त निर्वाचन निर्धारित समय पर ग्रवश्य ही सम्पन्न हों । चाहे कोई विजयो हो, चाहे कोई पराजित हो क्योंकि लोवःतंत्र दलों के विजय एवं पराजय से बहत ऊपर है।

दूसरों बात मैं यह कहना चाहता इंकि मतदाता सुचियों में भारो समुद्धियां रहती हैं । भारी संख्या में मतवाता त्रों का नाम मतदाता सूची में नहीं होता है। भारों संख्या में नामों में अयदियां रहती हैं। बडी संख्या में मतक जीवित एवं जीवित मृतक होते हैं। यह परि-स्थितियां भी धनचित मतदान को जन्म हैं तथा प्रोत्साहित करती हैं। देती अतः संपूर्ण देश में एक शद्ध मतदाता सूची बननी चाहिये । मतदाता सूचियों में भूलों के लिये कर्मचारियों को दंडित किया जाना चाहिये साथ ही मतदाताओं को भी ग्रपना नाम मतदाता सुची में ग्रंकित कराने के लिये उत्तरदायी बनाना चाहिये । इसी संदर्भ में मैं यह भी कहना चाहंगा कि मतदान के प्रसाणिक बतदान के लिये फोट पहचान पत्न झावण्यक है। बताया गया हे कि निर्वाचन आयोग इस प्रकार के पहचान पत्न जारी कर सकता है। मैं यह कहना चाहंगा कि जब प्रावधान है तब सरकार को उसे लाग करने में सहायता करनी चाहिये ।

जानता हूं कि यह कठिन कार्य है रन्तु ग्रच्छा होगा यदि ग्रागामी साधारण खोचन से पूर्व फोटू पहचान पत्न जारो कए जाएं।

महीदया, माननीय सदस्य इस बात रे भी सहमत होंगे कि अत्यन्त चिन्ता रवं चिन्तन का विषय है कि समाज के रसामाजिक तथा ग्रराजक तत्व निर्वाचनों र प्रत्याशी के रूप में या कार्यकर्ता के रूप में भारी संख्या में भाग ले रहे हैं । वह सभाग्रों में गड़वड़ी उत्पन्न करते हैं, मतदाताओं को डराते-अमकाते हैं, मतदान केन्द्रों पर अधिकार कर लेते हैं, आदि । उनमें से अनेक ग्रपराधी होते हैं। मुझे इस बातं की प्रसन्नता है कि सरकार का घ्यान इस गंभीर समस्या की खोर गया है, साथ ही सुधार के लिये प्रावधान किए जा रहे हैं। में यह कहना चाहूंगा कि कोई निर्वाचन दल के झाधार पर नहीं सम्पन्न होता है तब इस प्रकार के तत्वों को खुली छट मिल जाती है। घतएव इस बात की आवश्यकता है कि ग्रास पंचायत से लेकर राष्ट्रपति तक के समस्त निर्वाचनों में राजनीति दल अपने प्रत्याभी खड़े करें तथा सुनिष्चित कर किइस प्रकार के तत्व प्रत्याशीं न बनने पाएं (व्यवचान)

उपसमापति : आप लोग घ्यान से सुनिये। मेरो समझ में आ रहा है।

डा० रुद्र प्रताप सिंह : अत: इस बात की आवश्यकता है (व्यवधान)

श्वी प्रमोद महाजन (महाराष्ट्र) : यह शताब्दी एक्सप्रैस है इससे कम याता नहीं कर सकते (व्यवधान)

डा० रूद्र प्रताप सिंह : बाद में माननीय सदस्य इसको पढ़ लेंगे । असामा-जिक एवं ग्रराजक तत्वों का सत्ता में ग्राना लोकतंत्र में निश्चित रूप से निर्भर करता है। जिस प्रकार से ग्रसामाजिक एवं झराजक तत्व पदों पर आसीन होना चाहते हैं उसी प्रकार जिन्होंने अनुचित रूप से या उचित रूप से अधिक झोपार्जन कर लिया है वह भी अपने बन-वल से सता में आना चाहते हैं।

निर्वाचन प्रणाली में सुधार करते समय इस बात पर ध्यान ग्खना उचित होगा कि कोई व्यक्ति या दल केवल धन के प्रभाव से सत्ता पर ग्रासीन न हो सक ।

महोदया, ग्रव में कुछ राजनैतिक दलों के संबंध में कहना चाहूंगा। जातिवाद, सम्प्रदायवाद, क्षेत्रवाद तथा भाषावाद में आस्था रखने वाले दल देश की अखण्डता तथा एकता में बाधक हैं, ग्रतएव उन पर प्रतिबन्ध लगाया जाना चाहिये। विसी भी देश में ग्रधिक राजनीतिक दलों का होना उस देश में लोकतंत्र को ग्रस्वस्थ तथा निर्बल बनाता है । एक ही नीति, एक ही सिद्धांत, एक ही कार्यक्रम के अनेक राजनीतिक दल जनता को केवल गूमराह करते हैं तथा देश को निर्वल बनाते हैं। जब नीति सिदान्त तथा गार्यक्रम में जन्तर नहीं होता तो वह जातिवाद, सम्प्रदायवाद, क्षेत्रवाद एवं भाषावाद का सहारा लेते है जो देश की अखण्डता के लिये बाधक है। झतएव मेरा सुझाव है कि देश में केवल तीन राजनीतिक दलों---गंजीवादी, समाजवादी एवं साम्यवादी--को ही मान्यता दी जानी चाहिये । सभी राजनीतिक दल अपने को इन्हीं तीनों श्रेणियों में से किए एक में रखें। इस प्रकार देश कीं राजनीति, जाति, सम्प्रदाय, भाषा एव क्षेत्र की राजनीति से निकलकर विग्रद रूप से ग्राथिक होगी, जिससे लोकतन्त्र स्वस्थ होगा एवं देश शक्तिशाली होगा।

सहोदया, यह कट सत्य हैकि निर्वाचन प्रक्रियां में लगे कमचारी गण एवं अधिकारी भी अपने राग एवं देश के आधार पर निर्वाचन को प्रत्यक्ष एवं परोक्ष रूप से प्रभावित करते हैं । ग्रव तो उनका साहन इतना बढ़ गया है कि वह निर्वाचन में जनसत के विरुद्ध परिणाम लाने की शक्ति एवं सामर्थ रखते हैं। राजनीतिक दल भी इस बात को स्वीकार करते आए है कि कर्मचारियों ने किसी को विजयी बना दिया अववा किसी को पराजित कर दिया । यह लोकतंत्र के मुंह पर तमाचा है, कलंक है। अतएव इस कानून की व्यवस्था की जानी चाहिये कि सरकारी कर्मचारी एवं ग्रधिकारी निर्वाचन को प्रभावित न कर सकें।

[डा॰ रुद्र प्रताप सिंह]

मेरा व्यक्तिगत विचार यह है कि विद्यांन सभा तथा लोक सभा की सदस्यता हेत् आयु की अधिकतम सीमा भी निर्धारित की जानी चाहिये। अब तो के विधायकमण तथा सांसदगण पेंशन भी अधिकारो हैं । अतएव यह निर्णंय सर्वथा उचित होगा । दुसरे, अतिरिक्त बोग्यता भी निर्धारित कर दी जाती चाहिये जिससे स्योग्य व्यक्ति ही विधानसभाग्नों तथा लोकसभा के सदस्य बन सर्के । यह निर्णय लोकतंत्र को शक्ति गाली **स**हाय कसिद्ध बनाने में) होगा 'राज्य "हाउस सभा, **आफ एल्डर्स**" जो **उसमें** সাম্ की नि₽न ₹, सीमा 50 वर्षकर दी जानी चाहिये । निम्नतम सीमा, ग्रधिकतम सीमा नहीं कही मैंने, तथा उसमें विभिन्न क्षेत्रों से विशेषज्ञों को लाया जाना चाहिये।

उपसमापति रूद्र प्रताप सिंह जी आपकी उम्रा क्या है ?

डा0 डड़ प्रताप सिंहः महोदया, मेरी उम्र 52 वर्ष की है। मैंने मपनी प्रायुका अथाल रखा है मपने व्यक्तियत विचार स्थक्त किए हैं।

तो में प्रपने देश के नेता भारत के प्रधान मंत्री परम ग्रादरणीय वी राजीव मांधी जी को इस बात के लिए हृदय से धन्यवाद देना चाहता हं कि उन्होंनेसंविधान में इस संशोधन के दारा मतदान की उम्र 21 वर्ष से घटाकर 18 वर्ष करके देश के युवा वर्गको मत्ताधिकार दान किया है । ऐसी व्यवस्था कई विकासशील देशों में है। इस व्यवस्था के द्वारा देश के युवा बर्गजो कि शिक्षित है। उनमें प्रधिक 'राजीतिक जागस्कता स्नाएगी झौर वे राष्ट्रीय कार्यों में ग्रमिक भाग ले सकेंगे। ग्रच्छाहोगा कि इसनिर्णय का पालन करते हुए सभी राजनीतिक दल कम से कम 50 प्रतिशत टिइट यागामी चुनावों में 35 वर्ष से कम झायु के लोगों को दें।

मंत में में रुहुरा चाहूंगा कि भारत के कोटिकः नवयुवक तथा नवयुवतियां जिनको मराधि कार प्रदान किया गया है पूरे जोर से प्रधान मंत्री जीकों बधाई येते हैं। यह हमारे युवा प्रधान मंत्री के हृदय में युवा वर्गके प्रति प्रेम का द्योतव है। जहां तक देश के युवा वर्गका सवाल है वह सदा ही अपने युवा प्रधान मंत्री के साथ रहा है और रहेगा।

भांत में उर्दूकी एक रुवाई क्रर्जकरके मैं अपनी बात समाप्त करता हं।

तासीरे मुहब्बत होती है दोनों तरफ जरूर मुमकिन नहीं कि दर्द द्वधर हो, उधर न हो ।

धन्यवाद ।

उपसमापति : श्री बिड़ला जी समय बहुत कम है, मुझे अफसोस होता है यह ऐनाउंस करते हुए । आप अपनी बात कम से कम समय में कह दीजिए । The time here for you is 2 minutes, but In how many minutes can you put your words?

SHRI KRISHNA KUMAR BIRLA (Rajasthan); Madam, five minutes?

THE DEPUTY CHAIRMAN: Okay, five minutes.

SHRI KRISHNA KUMAR BIRLA: Since the time is very short, I will offer only a few comments, as far as the two amendment Bills are concerned. I support both of them.

Firstly, Madam, as far as the voting age is concerned, there is a natural corollary which follows from it. That is, in case the voting age of people is being reduced to 18 years, then what about the eligibility age of people standing for Lok Sabha and Rajya Sabha? The eligibility age for Lok Sabha is 25 years. That, in my opinion, should be reduced appreciably, and likewise the eligibility age for Rajya Sabha should also be reduced.

Madam, as far as the electoral officers and district electoral officers are concerned, I agree that it was a good thing to have provided to put them on deputation to the Election Commission at the time of elections. Side by side I also appreciate that as far as booth capturing is concerned that has been made a cognizable offence punishable with imprisonments. But, Madam, I would like to mention that in my opinion it is not sufficient Unless and until the Judiciary i_s ' also roped in, and unless and until provisions are made for Judicial Magistrates to be handy, to b_e available, so that no one who is caught indulging in any malpractice is sentenced right on *he pot, unless this is done. I think this sort of malpractice will not stop.

Madam, one point on which I would like to make some mention is regarding the provision which has been made about FERA violations. The provision is that anyone who is found guilty of FERA violation will be debarred from contesting election for a period of six years.

Madam. I would like to mention that FERA violations are of two types. As far as the principle is concerned, no one can take any objection to that. But it does require some considera-tdon Madam, some FERA violations are of merely technical naturte. It is a technical contravention. And the other type is of a grave nature. As far as the technical contravention is concerned, I would like to mention that the law is so complex that sometimes even an honest person, unwittingly or unintentionally, gets caught as far as FERA violations are concerned. That apart, there are certain clauses which could be interpreted in more than, one way and in such a case it is only the court which decides such matters. Madam, the experience has been that where it ig a case of technical violations only, the courts usually impose only fines and they don't award imprisonment to the person who might haVe been accused. My point is that the Bill provides that the people indulging in hoarding and adulteration of foodstuffs and drugs or getting involved in Sati will be disqualified. But they will be disqualified only in case they are sentenced to imprisonment for six months. Such a provision does not exist as far as the FERA violations are concerned. I did look up the Collins dictionary to find out what exactly is the meaning of a 'convict' or a 'conviction'. I also

consulted one *or* two solicitor friends. Their view was that usually the word 'convict'—and that is what the Collins dictionary also says denotes some sort of imprisonment. Some sort of imprisonment is associated with it. My submission is that in other cases it has been made compulsory that there should be six months' imprisonment. Likewise, for technical violations of FERA, the man should not be disqualified. In case he is imprisoned for six months, then only he should !be debarred.

SHRI V. NARAYANASAMY: Money power.

SHRI KRISHNA KUMAR BIRLA: I think you should ask for more time from the Chair. My friend has mentioned money power. I did not want to make any mention about it since the time is short. Since my friend has made a mention about it. I will regard it as my last point and then I will sit down. So far as money power is concerned, I have heard the speech of Advaniji very carefully. I would certainly say that there is much in what he says. Side by side, I would also like to mention that State funding is not a feasible proposition. Madam, we have to remember that human nature is such that the more you spend, the more is the craving for spending. Peopte go crazy and mad particularly at the time of elections. That has been our experience. As far as money power is concerned, probably it will not be curbed only by State funding of election expenses. That apart, my feeling is that what we see at the time of real electioneering is in reality the culmination point of electioneering which goes on for five years. As soon as one election is over, immediately electioneering starts in the form of hartals or strikes or processions. Where does the money come from for that? Madam, it is not only the money which is spent for eletcions. The use of money is something which is a kind of continuous process. In my opinion, State funding will not solv_e the problem of money power. What is required i«

[Shri Krishna Kumar Birla] that there should be som_e change as far as our attitudes are concerned. Then only, probably we may be able to solve this problem. Thank you, madam.

THE DEPUTY CHAIRMAN; Mr. Madan Bhatia. I will ring the bell after five minutes and you can speak for two minutes more after that.

SHRI MADAN BHATIA (Nominated): Madam, these two Bills constitute a gigantic step forward in the electoral history of India towards securing free, fair and clean elections, towards eliminating the influence of religion and communalism in the elections and towards giving a proper representation to the people of India in the elected Assemblies and the Parliament. Since the time is short, I will deal only with the points which have been made by some hon. Members on this side. One suggestion came from the hon. Member of the BJP recommending the Lists system, and another hon. Member from the Telugu Desam recommended the proportional representation Madam, there are amazing system. suggestions. It is, to my mind, almost unbelievable that a Party which professes to stand by Akhand Bharat and which professes to stand by the concept of the unity of the people of India as one nation should choose to make these suggestions. If you introduce the proportional representation system or the lists system in this country, the political consequences of this will be so disastrous as to which no mind seems to have been applied by the hon. Members who have made these suggestions. This will introduce the communal representation in the country through the backdoor. This will mean that the communal... AN. HON. MEMBER: How?

SHRI MADAN BHATTA: This will mean that the communal parties and the casteist parties will be able to monopolise the votes on the casteist lines and the communal lines . . . (*Interruptions*') THE DEPUTY CHAIRMAN; It is. his viewpoint. You kindly do not interrupt him.

SHRI RAM AWADHESH SINGH: You please explain.

THE DEPUTY CHAIRMAN; Even if he explains for half an hour, you would not follow. Better let him finish.

SHRI MADAN BHATIA: I am res pectfully submitting that if you give the proportional representation to the parties, it is bound to lead to this consequence that the voting pattern in this country is bound to follow co mmunal lines and the casteist lines. And if there is one most powerful fac tor which led to the disintegration of India, it was the introduction of the the communal representation by Bri tish in India. According to the hon. Members who have made this sug gestion, the absence of this provision in these Bills indicates that no revolutionary steps have been taken. If, according to them, this is a revolutionary step then this revolutionary step means nothing but the total destruction of India.

Madam. the second suggestion which has been made is about the election funding. I respectfully submit, one hon. Member advocated the election funding by the State on the ground that this would lead to elimination of the corrupting influence of money on the electoral process in this In the flrst p"!ace, this very country. suggestion is an insult to the political consciousness, to the maturity, to ^{the} integrity and the honesty of the India_n voter. Secondly, Madam, I respectfully submit, this suggestion has come from the hon. Member, Mr. Advani, in the context of his dilation on the power of money, on the functioning of the political parties. I respectfully submit, these two Issues are totally different. the influence of money on the electoral process in the country and the *in* fluence of the money on the functioning of the political parties. The entire speech which the hon. Member

the BJp has made in support of suggestion for election funding is)tally irrelevant so far ag the issue efore this House today ig concerned, his House today is not concerned with the political functioning of the arties. Thi House concerned rith the clean and fair election is with clean, fair and free electoral irocess. By no means ol logic can it said that if the election funding s given by the State, this will lead o a more fair or a more free or a nore clean elections. There is no :ausal connection two. ^nd I submit this also between the to total ignorance of the electoral amounts I shall give only two history of India. examples. Whe_n the Swatantra Party was born, it could not be said that "the Swatantra Party wag short of funds. And what was its performance? In 19&2 it got 18~ seats. In 1967, it got 44 seats because the politics in this country came into turmoil. But in 1971 its seats were reduced to 8 and thereafter it vanished from the political scene. (Time bell rings)

Take the history of the Congress. Can you say that in 1977 the Janata Party won because of the money power? Would you subscribe to this proposition? Can you say that in 1971 Mrs. Gandhi won the elections by giving the leadership to the Congress Party on the basis of money power? Those who were the persons, who had the power t_0 collect the funds, they were on the other side of the ring. They had left the Congress. Can you say that in 1980, the Congress won the elections with 351 seats under the leadership of Mrs. Gandhi and the Janata "Party was wiped out because y°u had no funds • I respectfully submit that this whole proposition of the influence of the money power on the electoral proces' is nothing but a totally preposterous proposition.

Then, Madam, I respectfully submit that the third thing is with regard to the registration of political parties.

I respectfully submit that the momentous change which has been brought about with regard to the registration of political parties has not been recognised. No political party today will be entitled to be registered by the Election Commission unless it_s rule_s ^d regulations provid_e that it is wedded to secularism apart from socialism. If it i_s not entitled to registration because it i_s not wedded to secularism, it is liable to be eliminated from tfi_e electoral process of the country by denial cf the election symbol. Some hon. Members have said that this ig

an ^{ln}

nocuous provision and it hag no consequences. (Time bell rings). Consequences will be seen when this comes into effect. I shall close soon, Madam. And, in this regard, I would like to place before this hon. House a very important constitutional concept. A political party cannot be equated with an ordinary association of individuals. A political party has come to be recognised as an instrumentality through which the will of the people is made vocal. It has to be recognised as an instrumentality which seeks to govern the country, rule the country by getting political power through participation in the electoral process. It is the political parties in this country which put up candidates for nomination to Presdency. It is the political parties which Put up candidates for nomination to the post of VicerPresident. It is the political parties which nominate candidates for election to this hon. House. If that was so, the political parties have become the instrumentalities of the State. This is a concept which has been constitutional recognised in the United States and which ^aPPllies with equal forc_e in India, i will draw your kind attention only to a few lines. This is what American jurisprudence says. Although earlier decisions held that political parties were completely regulated by their party byelaws and constitutions and were not to be regarded ag constitute < ing a governmental agency or instru-

[Shri Madan Bhatia]

mentality, throughout the years there has been a marked change in the attitude of the Congress towards political parties and their primaries and later decisions indicate that political parties have come to be regarded by the courts ag governmental agencieS) through which the sovereign power is exercised by the people. The con" cept that a political party is merely a private association of citizens has been generally abandoned. (Time bell rings) And there is a famous case in which the question arose whethre the political parties are to Constitutional subject limitations as against discrimination on grounds of religion or creed Or not, because here the regulations of Party provided that the the Democratic Negroes cannot take part in its primary elections where the candidates were selected for the general elections. The question was whether such a provisional's Constitutionally valid or not, and this judgment says; 'The argument is made that a political party does not exer-eise State power but is a mere voluntary organisation citizens to which Constitutional of limitations, and upon which the powers of the State, have n[©] application. This may be true of a political party which does not undertake the preformance of State functions but not of one which is allowed by the State to take over and operate a vital part of the election machinery ...' and so on. If that be so, then provision 15 of the Constitution will also of article govern the functioning of a political party which says that the State shall not discriminate on grounds of caste, religion or sex, etc. Any political party which ls constituted — the membership of which ig confined to a particuar community - being an instrumentality of the State, would be violating article 15 of the Constitution and will not be entitled t_0 participate in the electoral process of the country. It is towards this end that this has been brought and it is a amendment revolutionary amendment. The hon. Members on

the other side say that there is nothing revolutionary about these Bills.

It is said that reduction of age from 21 t₀ 18 is not a revolutionary step because this recommendation or this thought has been there sine 1972. Revolutions, Madam, are not made overnight. The thought process is in the air for years. At a particular point of time, a leadership springs up which becomes a midwife for the birth of that revolution and that leadership is the leadership of Mr. Rajiv Gandhi wh₀ has brought about this amendment, and this is a revolutionary amendment which by one stroke has given the right of voting to 47 million youth in the country. I, therefore, commend these Bills.

श्री सानन्द प्रकाश गौतम (उत्तर प्रदेश): ग्रादरणीया उपसभापति महोदया, चुनाव सुधार विधेयक पर बहुत दिनों से देश को सांग थी ग्रीर देश की एक ग्राधारभूत ग्रावश्यकता थी कि चुनाव किये जोयें क्योंकि वर्तमान चनाव प्रक्रिया से इस देश की जनता, इस देश के मतदाता विशेष रूप से तस्त थे, प्रभावित थे। इसमें दोष ग्राते चले गए चाहे यह धनवल का प्रभाव हो चाहेवह भुजबल का प्रभाव हो इसके कारण चनाव में सही मतदाता को अपने अधिकार का उपयोग करने को नहीं मिलता था। अपने संसेंवैधानिक अधि-कारों से लोगों को बंचित कर दिया जाता था। इस दिशा में यह बहुत पुरानी मांग थी, इस देश की आवश्यकता थी कि इस दिशा में विचार होता। अब तक की सरकारों को चाहे जो भी पार्टी की सरकार इस देश में रही है उन सब को इसके लिए जिम्मेदार ठहराया जा सवता है, उनकी जिम्मदारी थी। अधिगांश समय चुंकि बांग्रेस पार्टी की सरवार सत्ता में रही है इसलिए अधिक जिम्मेदारी उसकी रही है कि वह इस दिशा में सोचती । इतने वर्षों की पूरानी मांग जिसको विपक्ष के लोगों ने समय समय पर ऊठाया है अब मतदान की आय सीमा को घटाने पर दूस सरकार को इस दिशा में सौचने काहोण ग्राया इसको इस दण की जनता

नें एक ग्रच्छा कदम बताया है। महोदया मैं इस सरकार को इस बात के लिए बधाई देना चाहता हूं कि सरकार में एक ग्रच्छा गुडसेंस परिवेल किया कि देश की इस ग्रावश्यक मांग को ग्रौर विपक्ष की इस पुरानी मांग को उसने गाना।

महोदया, इस चुनाव प्रक्रिया में जहां कहाजासकताहै कि यह देश क युवावर्ग के लोगों के लिए झच्छा कदम थो इस दिशा में देश में सत्ता में भागीदारी सुनिष्चित करनेका कदम था जिसकी तो सराइना की जासकती है लेकिन वहीं दूसरी तरफ देश को बड़ी उम्मीद थी कि चुनाव में नया सुधार होगा । प्रजातंत्र के सही स्वरूप धौर संवैधानिक श्रधिकारों के प्रयोग के लिए देश की जनता को भौर मलदाताओं को जो अधिकार मिला है उसका उपयोग करनेक लिए वेस्वतंत्र होंगे झौर सडी मतदान कर सकेंगे इस दिशा में चुनाव स्धारों की उम्मीद थी। लेकिन जो बिल इमारे सामने विचारार्थ प्रस्तुत हम्रा है उसको देखने से यह पता चलता है कि उसमें कोई नयों बात ऐसी नहीं की गबी है कि जो चुनाव को प्रभावित करने वाली ताकतें हें चाहे वे घनवल हों या भजबल उनको रोकनेके लिए किसी प्रकार का कोई कांति-कारी कदम सिद्ध हो । महोदया, ग्राज कानन भलेही कुछ भी बना दिये गये हैं लेकिन येजो दो चीजें हैं इनका क्या प्रभाव है ग्रीग्ये किस तरह से चुनावों का फैसला कराने में सहायक होती हैं, इनके उदाहरण ग्रापके सामने हैं कि ग्राज भी 40 वर्षों का समय बीत जाने के बाद **ग्राजादी के बाद, का समय बीत जाने के** बाद भी देश के हरिजन और कमजोर अपने मउदान वा सही उपयोग नहीं कर पाते हैं। ग्राज भी ये भूजबल ग्रादि की ताकतें दहणत के माध्यम से या डरा धमका कर चुनाव मलदान केन्द्र तक उनको जाने नहीं देती है। इसके लिए कोई कानून या कोई सुधार या झन्य किसी प्रकार की योजना इस बिल में नहीं नहीं रखी गयी है। मैं चाहता हं कि सरकार इस ग्रोर विक्षेष ध्यान दे । प्रजातंत में ग्रावण्यक होता है कि बहमत की राय से सत्ता में बैठे लोगों को शासन करने का ग्रवसर मिले। जो मतदान होता है म्राजवल जो चुनाव की प्रकिया है उसके ग्राधार पर देखा जाय तो पूरे मतदान का इतिहास इस प्रकार का है कि 40 ग्रौर 50 फीसदी के नीचे ही मतदान होता रहा है। मेरा आप से प्रनुरोध है कि ग्राप इस दिशा में विचार करें ग्रौर हमारी माननीय ग्राडवाणी जी ग्रौर वीरेन्द्र वर्मा जी ने ठीक सुझाव रखा था कि वोटिंग को ग्रावश्यक बनाया जाये, इसको कर्तव्य के रूप में कहा जाये तब शायद इस देश में वास्तविक प्रजातंत मजबूत हो सकता है।

माननीया, इसमें कछ सजा की जो पहले से व्यवस्था थी उस सजा श्रीरजूर्माने में ही ग्रापने बढोतरो की है। मैं ग्रापसे **कहना चाह**ताहूं कि जो सजा ग्रापने बढ़ाई है इससे कहां से, किस प्रकार से ब्राइयों को रोक सर्केंगे। इसके पहले भायद हो कोई ऐसा उदाहरण हो कि इन ग्रपराधों के लिए किसी को दण्डित किया गया हो या उसको कहीं से कोई सजा मिली हो । ऐसा कछ नहीं है (समय की घंटी) में कहना चाहता हूं कि जबतक वर्तमान चनावत्रकिया में ग्राप संगोधन नहीं करेंगे और कोई ऐसी व्य-वस्था नहीं करेंगे कि जिसके माध्यम से चुनाव के दोषी अपराधी को स्वयं अपने ग्रोप को निष्पक्ष साबित करने को कहा जाये तब तक आप जामती हैं कि भजबल का इतना प्रभाव होता है कि कोई सांक्ष्य इनटठा नहीं कर सकते हैं, कोई गवाही देने के लिए तैयार नहीं होता है तो फिर ग्राप कैसे वह सकते हैं कि जिन सजाग्रों का, जूमनि का प्रावधान आपने रखा है इनसे कोई लाभ इस चुनाव प्रक्रिया में मिल सकेगा ।

उपसभ पति : ग्राप श्रपने भाषण को खत्म करने की कृपा वरेंगे?

श्री ग्रासन्द प्रकाश गौतम : मैं बहुत जल्दी खत्म कर रहा हूं।

इसके लिए आपको चुनाव प्रकिया संहिता में संशोधन करता चाहिए और विशेष अदालतों को स्थापित करना चाहिए क्योंकि चुनावकी याचिकाएं 5-5 और 6-6 सालों तक निर्णीत नहीं होती है ... (समय की घंटी) इसके बाद मैं बहना चाहता हूं.... उपसभापति : बस म्रब मत कहिए म्रापका समय कुछ ज्यादा हो गया है दोमिनट थेखाली ग्रीर म्रापको मैंने 7 मिनट देदिये।

श्री झानन्द प्रकाश गौतम : महोदया, मैं इस सदन में स्वतंत सदस्य हूं। और मैं यह समझता हूं, मैं नहीं जानता कि जब झाप निष्पक्ष श्रीर स्वतंत्र चुनाव की बात करती है तो स्वतंत्र सदस्य को कम समय दे करके उस की मूल भावना को

उपसभापति : कम नहीं दिया । ग्रापके चार लोगों पर दो मिनट थे ग्रीर मैंने बड़ी मुश्किल से खींच कर ग्रापको 7 मिनट दे दिए।

श्री स्नानन्द प्रकाश गौतमः मैं इसके लिए ग्रामारी हूं स्रीर मैं बहुत जल्दी समाप्त कर रहा हं।

उपसभापतिः मेरी निष्पक्षता के ऊपर तो आप आक्षेप नहीं लगा सक्ते।

थी झानन्द प्रकाश गीतम : महोदया, अभी बुध कैप्चरिंग की बहुत चर्चा हुई कि झापने कुछ चनावों को प्रभावित करने वाले लायों को अपराध की सीमा में रख दिया है। ब्य कैप्चरिंग के ग्रंतगेत बहुत से अपराध झाते हैं। महोदया जिस तरह से चुनाव पर भुजबल प्रभावी है, ग्राप उसके उदाहरण को देखें, आजकल बूध कैप्चरिंग के नाम पर ठेके उठाए जाते हैं पैसा ले करके बीर यह कहा जाता है कि फलां बध कैर्ण्वारंगके लिए इतना पंसा देना पड़ेगा तो उस बूथ को हम कैप्चर कर लेंगे ।... (व्यवधान) आपको जानकारी नहीं है, जानबूझ कर आप इंकार कर रहे हैं, इसकी ओर आपको यदि जानकारी नहीं हैं तो इस ओर भी ग्राप सोचें... (व्यवधान) हमारे पूर्व वक्ता महोदय ने अभी ग्रापके सामने रखा कि कितने बडे-बडे कुख्यात अपराधी विधान सभाग्रों में चनकर आपके सामने आए हैं। तो क्या वह उसका प्रभाव नहीं है कि उनके डर के मारे लोग उनके खिलाफ कोई बोटिंग नहीं कर सकते ? आप उसको इंकार करते हैं... (व्यवधान) छारौनी

हो, चाहे तमाम और लोग हों। 8-8, 10-10 ग्रभी हमारे माननीय सदस्य कह रहे थे। आप इस दिशा में सोचने से क्यों घबराते हैं? आपको इस दिशा में भी सोचना चाहिए।

उपसमापति : कृपया धाप अपना भाषण मेरी तरफ देख करके करें ग्रौर कास टाक न करें। चलिए ग्राप समाप्त करें ताकि मैं सुधा जोगी जी को बुलाऊं।

श्री ग्रानन्द प्रकाश गौतम में ग्रंतिम बात यह कह करके समाप्त करना चाहता हं कि चुनाव सुधार केनाम पर यदि भ्रष्टाचार को निर्मुल नहीं किया गया ग्रीर उसमें विशेष रूप से जो स्टेट फंडिंग की बात कही गई है इस प्रकार की कोई व्यवस्था की गई तो उसमें धनवल का प्रभाव रहेगा और भुजबल के प्रभाव से ग्राप बच नहीं सकेंगे और चुनाव निष्पक्ष नहीं हो सकेंगे और देश के गरीब, हरिजन तथा कमजोर वर्ग के लोग हमेशा इस मताधिकार से बंचित रहेंगे। झतः मेरा आपसे अनुरोध है कि इस दिशा में कुछ सकिय, कठोर ग्रीर प्रभावी कदम उठाने का विचार करें, मेरा झापके माध्यम से सरकार से यह अन्रोध है। आपका बहत धन्यवाद जो ग्रापने मुझे मौका दिया।

. THE DEPUTY CHAIRMAN; Mrs. Sudha Joshi.

SHRI SUKOMAL SEN (West Bengal): Madam, for how long have we to sit? What is the decision?

THE DEPUTY CHAIRMAN; We will sit to everybody's satisfaction. My decision is that as many Members who want to speak can $\&iis_n$ their speech. If somebody wants to speak and w_e have to sit the whole night, I hav_e no objection. I can sit^ here as long as anybody wants to sit and speak.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh); My suggestion is that w_e adjour_n now and reassemble at 9.00 in the night.

THE DEPUTY CHAIRMAN; Yes, Mrs. Sudha Joshi. You have got three minutes.

श्री शांति त्यागी (उत्तर प्रदेश)ः मेरेटाइम में से तीन मिनट ब्रौर इनको दोजिएगा ब्रौर दो मिनट मुझे।

SHRIMATI SUDHA VIJAY JOSHI (Maharashtra): Madam, i rise to support the Constitution (Sixty-second Amendment) Bill, 1988, and the Representation of the People (Amendment) Bill, 1988. Madam, I would like to congratulate the Government 6_0 ably led by hon. Prime Minister Rajiv Gandhi for bringing before this House this historic piece of legislation. By lowering the age of voting from 21 to 18 a long-standing demand is being met. The logic of this demand needs no further explanation but I may add that for women this is a very important acknowledgement of their right. When 18~is the age at which a woman is considered to have matured to decide about her life partner and have a way of life by getting married, it is inconceivable to think that she would not be able to decide who should govern the country or the State. Thug it removes a major inconsistency in our thinking. As regards men, it may be said that the age of 18 determines that men and women have become major and that they are eligible to hold in their names the^{ir} property, bank accounts etc. It is but logical that they should be allowed to choose their representatives for governing the country. The youth of this country, I am confident, will make a proper contribution for healthy growth of democratic institutions by exercising thig new right conferred on them very judiciously.

Now turning t_0 the various amendments provided for in the Representation of the People Act, I would like to say that I a_m particularly happy about the disqualifications introduced in Chapter III of the Bill. By a comprehensive listing of various social and economic offenders, the law would be provided with teeth to

eliminate anti-social elements from contesting elections. I _am particularly referring to the provisions regarding persons punished under the Civil Bights Act, 1955, and persons punished of crimes relating to rape and cruelty towards women. The prohibition also applies t_0 offenders under the Dowry Prohibition, Act, or under the Commission of Sati Prevention Act, 1987.

I would particularly like to congratulate our hon. Prim_e Minister for the serious efforts h_e has been making fo_r giving women their rightful place i_n society and public life. By passing a host of legislations in the four years of th_e present Government, he has demonstrated his win to remove impediments in the growth of "Stree Shakti". Our hon. Prim_e Minister recognises Stree Shakti very well

The Perspective Plan which has been published recently, is the charter for women's development. I_n this Bill, by making persons guilty of offences against women ineligible for contesting elections, a further step has been taken to cleanse public life.

Madam, here I would like to make one observation regarding ensuring more effective participation of women in legislatures. Today they are very small numbers, both in Parliament and in State Legislatures. I am sure that this position will have to be rectified by making a certain percentage of seats reserved for women. T_0 ensure this, it would be necessary to reserve certain constituencies for them. I would like the Law Minister to keep this position in hon view and bring suitable legislation to ensure the same. 1[^] cas_e reservation is not feasible, then it would be necessary to provide for nomination of women if a minimum number of them does not get elected.

Now turming to certain aspects of electoral process. I would like to deal with the question of merit of the present system. Today we_e are following "first past the post" system, agamst

219 Constitution {Sixty- [RAJYA SABHA] second Amdt,) Bill, 1988 220

[Shrimati Sudha Vijay Joshi] which a lot has been said" here and elsewhere. There is a demand for single transferable vote system. This system, even with highly educated classes and constituencies like those of graduates and teachers, is found to result in man_v disqualified votes. I understand that even in the Bar Council elections, it has been observed that a lot of votes become invalid in this system. Hence itg application on an'afl-India basis would be impossible, as it would lead to unimaginable difficulties and distortions.

The proportional representation system, o_r the list system has a disadvantage, that the voter loses identity of the candidate ^{wh}o is going to represent him. Voters' local problems, development needs and projects have to be vigorously followed up i_n the overall national o_r State setting, and whom should the elector approach unless the candidate is identified and the voter i_s directly involved i_n the process of bis selection*' Besides, what happens to the stability and cohesiveness of the Government at the Centre or at the State level?

The proportional representation system would lead to multiplicity of political parties and formation of weak coalitio_n Governments, which would weaken the very flbr_e of our democratic institutions. The proportional representation system is based on the mere logic of arithmetic. Today's system in vogue is a means of creating a parliamentary majority, thereby indicating _a choice as to which single party would be clearly responsible for Government. The present system, by and large, represents the aspirations of the people.

Madam, another weaknes_s commented upon has been that of an independent machinery not being available to the Election Commission for the. conduct of elections in the country. The suggestion has been given effect o in Chapter H of the Bill. Tbis- is a very important provision and should help i_n the free and fai_r conduct of elections.

Madam, of late, another distortion that has crept in is in relation to booth capturing. This has affected, predominantly, the weaker sections from exercising their right of franchise. Now this menace has to be fought with all "the vigour at our command.

Madam, I am thu_s sure that this Bill will go a long way in bringing about healthy electoral practices as also prohibit distortions in the electoral process. With these words, Madam, I commend the Bill f_{or} the unanimous approval of this House. Thank you.

THE DEPUTY CHAIRMAN: Shri Tridib Chaudhuri...Not here. Shri Chitta Basu.

SHRI CHITTA BASU (West Bengal): Madam, I rise, firstly, to support the Constitution (Sixty-second Amendment) Bill, 1988, but I am not supporting the Representation^of the People (Amendment) Bill, 1988. I hav_e Sot serious objections to certain provisions of the amending Bill.

Madam, you are guite aware, and the nation is also aware, that there have been frequent promises from the side of the Government that the Government is very serious about bringing about comprehensive electoral reforms. .Ag a matter of fact, never has there been the occasion when the Government really put into shape, in concrete terms, what it really means by electoral reforms. But, so far as we are concerned, we put forth certain suggestions in specific form which may be considered as practical, viable, suggesti6ns7'propositions and ingredients to bring about appreciable changes in the present electoral systenv.of our country. I do not venture to say that ali the measures which We ^iave suggested constitute the final ingredients for ^a complete and final reform of the electoral

system i_n our country, because the .•oncept of election changes with .•hanging times. Since I do not have mich time, I would not like to discuss it. But, so fa_r as we are concerned, we placed before the Government certain ingredient^ which should be considered a_s inevitable propositions foj. bringing about certain changes in the electoral system. Those include, amongst others, acceptance of the principle of proportional representation, state funding of elections, elimination of money power and muscle power, stoppage of misuse of media, reduction of corrupt electoral practices and impartial an independent Election Commission.

Madam, I leave it to you and to the House. There was commonality of views on these items. On certain items even the Congress Party also expressed its commonness in their view. But please find out which of these components have formed a part of the present Bill, barring one and two. Anyway, at this stage, I want to say something about the comments made by Mr. Bhatia parti, cularly in regard to proportional representation. He has a misconceived idea, and he is ignorant of the electoral history of this country. Number one, is it a fact that always the Muslims voted for the Muslims or that always the Hindus voted for the Hindus? Had it been the case, I think, many of JS would not have seen the chamber of this House, either this or that. A large number of people, I think majority of the people, are still not infected by communal ideas. They are very much secular so 'ar as they exercise their voting right. But here, Mr. Bhatia says, on ce you accept the principle of proportional representation in your electoral system, you are encouraging communal forces, you are dividing India communally. I do not find any rationale in this idea. If we have to accept this, then, Madam Deputy Chairman, then, you have to negate the history of your party. The Congress Party did not get the

votes of a particular section or a particular community. People voted for the Congress Party on secular ideas, not on communal ideas. Therefore, it is not that idea. If that idea is there, I think it needs severe condemnation. It is you who encourage communal feelings in the electoral process.

Mrs. Joshi has rightly pointed out that the concept of proportional representation i_s based on arithmatic. Right. We want proportional representation because it has been our experience that some party, particularly the Congress (I), has occupied majority of the seats on the basis of minority votes secured by them. Few Members are elected to this House or that House or in any other electoral process securing the majority of the total votes.

If you want really to judge the will of the people, if you want to have democracy based on the will of the people, the majority of the peo ple, th© present system does not ful fil that objective. You get elected, even I get elected, not on the basi* of the majority of the total votes but on the basis of the minority of the votes. I think, everybody will agree that this cannot be a sound principle of democracy. I don't say that there may be moes and modes of proportional representations. There cannot be a cut and dried mode of proportional representation. What We want is that the Govem-ment should accept the principle of proportional representation so that there can be reflection of the people's will proportionately. Therefore, I am rather very much disappointed with the comments made by Mr. Bhatia. Please allow me to make this comment. As a matter of 7.00 P.M. fact these are not at all electoral reforms. It is rather a caricature of reforms. On the other hand this amending Bill puts certain impediments on political parties in our country. I would give only two examples.

One i»

223 Constitution (Sixty- [RAJYA SABHA] second Amdt,) 13111,1988 224

registration. You will find there are lots of information to be given by a political party to the Commission and the political party will be bound to furnish that information; and on the ground of refusal of furnishing certain information ag sought for by the Election Commission, the Election Commission can refuse to register that party. Yes, there are certain parties which would like to refuse to divulge every information to the Government. Yes, it is my right. Therefore, you are forcing the political parties which want to take part in the electoral process to give some information. I don't know for what purpose you want that. You have got the intelligence and other limbs, but you force the political parties to give all the iinformation, whenever the E'ection Commission requires it. Therefore, I say it is an impediment.

Again the Commission can refuse registration and there is no appeal. The Commission's judgment or decision is final. And whatever the Com. mission's character is, we hav_e already said, it needs no further reiteration, it needs no further explanation. The Election Commission as it functions today is nothing but a limb, of the Central Government.

AN HON. MEMBER: What?

SHRI CHITTA BASU; Limb.

SHRI SATYA PRAKASH MALAVIYA.-It is a limping limb.

SHRI CHITTA BASU; No, it is not limping. It i_s very much strong.

We have been demanding that the Election Commission should have an independent machinery of its own, but instead of providing for that you are mustrusting the State Governments. (*Interruptions*) All the State Government employeeg who will be engaged in electioneering are to b_e put under the discipline of the Election Commission which I again reiterate is a limb of the Central government. This is an abridgement of the State's rights. Therefore, I say thes_e are some of Ihe very negativ features of the Bill. That is why reiterate that this i_s not an electon reform, this is not at all revolutior ary. As a matter of fact, I wou! like to say that you are taking cei tain steps which may lead to furthe centralisation of power in the hand of the Central Government and *it* the hands of the Election Commissioi which Has already become a limb o the Ceiatral Government and which you would not like to reform.

श्री सैयद सिब्ते रजी (उत्तर प्रदेण): भाननीय डिप्टी चेयरमैन साहिबा, सबसे पहले तो मैं आपका शुक्रिया घ्वा रुपना चाहूंगा कि इस बिल के झाखिरी दोर में झापने मुझे बोलने का मौका दिया है।

इस समय जब हम बिल पर वहेंस कारीब करोब खत्म कर रहे हैं, मेरे जहन मैं हिन्दुस्तान के उस नए भारत और नवभारत के निर्माता पंडित जवाहरलाल के वे बब्द गूंज रहे है जो उन्होंने शाजावी की पूर्व संध्या पर हमारी संविधान सभा को संबोधित करते हुएार कहे थे। उन्होंने कहा था--

"बहुत वर्षों पूर्व हमने भाग्य से समझौता किया था ग्रीर आज उस प्रण को पूरा करने का समय ग्रा गया है। आज रात जब बारह बजेंगे, सारी दुनिया सो रही होगी उस समय भारत नजजीवन ग्रीर स्वतंवता के साथ जाग उठेगा। ऐसे मौके ऐसे अवसर आते हैं इतिहास में लेकिन कभी-कभी जब हम अपने पुराने को छोंड़कर एक नये जीवन में पगरखते हैं, बरसों से दवी हुई राष्ट्रकी ग्रात्मा मुखरित हो उठती है, एक युग की समाप्ति होती है "।

माननीया, जवाहर लाल जी ने इसी भाषण में आगे कहा :

"बाज इस गम्भीर अवसर पर हमारे लिए यह आवश्यक हो जाता है कि हम शपथ लें भारत और भारत के लोगों 225 Constitution (Sixty- [19 DEC. 19&8] second Amdt.) Bill, 1988 226

और इससे भी कढ़ कर मानवता के हितों की सेवा के लिए अपने को समर्थित करने के लिए।"

माननीया, यदि साप इधर ध्यान द तो मैं आपको बताना चाहंगा वि चालीस वर्ष तर उस तिहास को देखने का कृष्ट करें जो कांग्रेस की सरकार के नेतत्व में भारत ने बनावा। मतवातिर हमने ख़पनी राज-नीशिक घरो को मानवीय पर मल्यों रखने का प्रयात किया। वह बात दूसरी है कि उस 40 साल के 3-4 साल भारत की बदल्स्लिती के साल बन कर सामे जब 77 में 80 तह एक ऐसी समझौता सरकार ग्रायो जिसने हमारे बुनियादी मुल्यों को मल रूप से तोड़ने का प्रवास किया । जैंसा जाप जानती हैं कि वे चुनाव के जमाने में पहड-पतड़ कर गलियों, सड़कों, कचों, गोवों और बाजारों में यह लह रहे थे कि लोगतंत्र की रक्ष) करने के लिए हम या रहे हैं। लेकिन जब वह सता वें साथे तो लोणतंत्र की रक्षा इस प्रहार को लि जाते ही उन्होंने राष्ट्रपति, ार्यवाहरु राष्ट्रपति पर देवाव डाला कि वह उस दस्तावेग पर दस्तखत कर दें जो भारत की नव जुनी हुई लोकतांतिक पद्धति से जनाा का विश्वास प्राप्त की हुई सरकारें थी, उन्हें खत्म कर दिया जाए।

भी यशवंत सिंहा (विहार): आपने क्या लिया?

श्वी सैयद सिश्ते रखी: इन्होंने आगे क्या किया कि चिक्तमंगलूर क्षेत्र से खीक जनमत प्राप्त करने के बाद सदन में पहुंचने वाली श्रीमती इन्दिरा गांधी को सता का दुरूपयोंग करने के बाद संदन से निक्कासित कर दिया ।

श्वी यशवन्त सिन्हाः झाप समय का दृष्टपयोग लर रहे हैं।

थां सैवद सिक्ते रजी: आप जानती हें यह मेरी मेडन स्पोच है थौर मैं भी जत्तंत्र पद्धति से चुनकर यहां झाया हूं ारिए नुन्ने इन कात का जरूर मौका देगे कि मैं अपनी बात कह सकूं।

THE DEPUTY CHAIRMAN; Is it your maiden speech?

श्री सैयद सिब्ते रफ्तीः इस टमंकी तो मैडन स्पीच ही है।

AN HONOURABLE MEMBER; It is his second Maiden Speech.

भी सैयद सिन्ते रजीः अगर इन्टरप्गत कादिल चाह रहा है तो करें मुझे कोई एतराज नहीं।

इस ऐतिहासिक बिल के बडे दूरगामी प्रभाव होंगे । निश्चितरूप से ही हमारे हिन्दस्तान के नौजवानों की भागीदारो हमारे भारत के निर्माण में होगी ग्रीर राजनीतिक जो दध्टिकोण है उसमें उनको योगदान करने यो मौका मिलेगा। वभी-कभी एसा सलय याता है जब ऐसे बिल आते हैं जिस पर सत्ता पक्ष ग्रीर विरोधी पक्ष दोनों का मत एक होता है और इसी तरह से यह 62वां संगोधन बिल है। निश्चितरूप से जो चुनाव सुधार राजीव गांधी की सरकार यहां पर लायी है वह सामयिक है ग्रीर पिछले 30-40 साल का जो हमें तज्वी हवा है उस तजवें की रोशनी में यह वक्त की सबसे बडी जरूरंत थीं। निश्चित रूप से यदि राजीव गांधी की सरकार के पिछले चार वर्षों को देखा जाये और अगर मैं यह कहंतो गलत नहीं होगा कि यह परिवर्तन के वर्ष थे। यथास्थिति के खिलाफ उन्होंने एक नया परिवर्तन लाने का प्रयास किया और झाल हमारे प्रधान मंत्री युवा शक्ति के प्रतिबिम्ब बन गए हैं।

युवा शक्ति का मतलब सिर्फ यह नहीं है कि 18 साल के उम्र के लोगों को वोट देने के अधिकारों के कारण ही वह युवा शक्ति का प्रतिविम्ब बने हैं बल्कि जो लोग इससे ज्यादा उम्र के हैं उनका भी प्रतिनिधत्व करते हैं। माननीया, जैसा ग्राप जानती है, एज का ताल्लुक माइंड से होता है,इसलिए जो भविष्य में झांकना जानते हैं, जो परिवर्तन में विश्वास रखते हैं, जो येथा स्थितिवाद से ऊपर उठकर प्रागे बढना चाहते हैं वे भी अपने को युवा मान संकते हैं । युवा शक्ति ने हमेशा-हमेशा यथा स्थितिवाद के खिलाफ शोषण के विरुद्ध और अत्याचार और ग्रदाचार के विरुद्ध [श्री सैयद सिब्ले ग्रजी]

आवाज उठाई है औरजो समाजिक निर्माण है उसमें आगे बढ़कर हिस्सा लिया है। इसलिए शायद जोश ने उस युवा शवित को पूर्णरूप से प्रदर्शित करते हुए अपने एक शेर में कहा है

काम है मेरा तग्य्युर नाम है मेरा शवाव, मेरा नारा इंक्लाबो, इंक्लाबो, इंक्लाब।

इतिहास में युवको के योगदान के संबंध में लोगों का, चाहे उनका राजनैतिक दृष्ट-कोण कुछ भी हो अथवा किसी भी व्यक्ति का, मतभेद नहीं हो सकता है । सामाजिक आधिक और राजनैतिक हर क्षेत्र में हमारे यवकों ने हमेशा हमें भारत के लोगों के साथ योगदान दिया है। हम अपनो माजादो को स्रोर देखें तो हमें पता चलता है कि "करो या मरो" का ग्रान्दोलन जब शुरू हुआ तो हमारी यवा शक्ति ने आगे बढकर ब्रिटिश शासन को डुला दिया। आजादी के बाद राष्ट्र-निर्माण और राष्ट्र की सुरक्षा के लिए भी हमारे देश के युवकों ने जिस तरह से कीर्तिान स्थापित किया है उसे इनकार ही किया जा सकता है। इसलिए अब समय आ गया है कि राजनैतिक गतिविधियों में हमारे नई उम्र के लोगों को साझेदारी दी जाए। हमारे प्रधान मंती जी ने कहा है कि लगभग पांच करोड़ नव युवक मतदाता जो 18 साल की उग्र के हैं वे इससे लाभान्वित होंगे। वे केवल लाभान्वित ही नहीं होंगे बल्कि उनके फैसलों और उनकी दूरदर्शिता से हमारे देश के मुक्कदर का पूर्ण रूप से निर्माण होगा संशोधन, तजुर्बे और एक्सपीरोएन्स की रोशनी में रखे गये हैं और हमारी जनता की जो आकांक्षाएं और आशाएं हैं. मैं समझता हं कि इन संशोधनों में उनकी पूर्ति हो सकेगी।

इसमें मुख्य रूप से मैं दो तीन वातें कहना चाहूंगा । आशा है, आप मुझे इसको अनुमति देंगी । इसमें खासतौर से चुनाव आयोग के अन्तगंत चुनाव में लगे अपसरों को उसके अधिकार क्षेत्र में लाने का प्रयास किया गया है । यह स्वागत करने योग्य कदम हैं । कहीं-कहीं यह देखा गया है कि प्रदेशीय सरकारों के अन्तगंत जो

राज कर्मचारी काम करते हैं वे कुछ स्तरों पर जाकर कहीं पूर्णरूप से अनुशासन में काम नहीं करते हैं। लेकिन अब इलेक्शन कमी भाग के परब्यू में झाने से उनका अनु-शासन बढ़ेगा और एक प्रकार से सही नहीं जिस प्रकार से अनियमिततायें होतो हैं उन पर अंकुम लगेगा । इसी प्रकार से राजनैतिक पार्टियों के पंजीकरण से भो बहत बड़ो लाभ होगा क्योंकि झमो स्थिति यह है कि कभो कभी हमारी जनता अमित हो जाती है । तरह तरह की पार्टियां बन जाती है। बहुत सी पार्टियां, झाप जामती हैं, हमारे सामने से गुजरी हैं। उनके झण्डे रोज रहत बदलते हैं, उनके नेता रोज बदलते रहते हैं। ऐसी स्थिति में पूर्ण रूप से उनका राजनतिक दृष्टिकोण क्या है, जन्हा के सामने नहीं आ पाता है । कुछ सदस्यों ने कहा कि हम आगे आने वाले वर्षों में कोई पद नहीं लड़ेगे, कोई चुनाव नहीं लड़ेगें और जो हमारा मंच है वह समाज सेवा में लगा रहेगा । लेकिन इतिहास जानता है, अभो रिसेन्ट हिस्ट्री जामती है, विस प्रकार से उन्होंने मंच बनाकर किस प्रकार से उसको राजन तिक गतिविधियों में डाला श्रीर अपने कहने के चंद महीनों के बाद उन्होंने चनाव भी लड़ा। यही नहीं, साम-प्रदायिकता और रंग, क्षेत्र और भाषा के आधार पर छोटे-छोटे हितों को लेकर हमारे मतदाताओं को कभी-कभी भ्रमित करने का प्रयास भी किया जाता है और उनके जजवात के साथ खेलने का प्रयास किया जाता है। लेकिन अब जो संशोधन रखा गया है उससे इन चीजों पर रोक लगेगी । इसी प्रकार से जो क्य कैंपचरिंग का मोनेस है उस पर भी रोक लगेगी। सवाल यह हैं कि यह जो बोभारों है, दोष है, इसको दूर करना म केवल हमारां राजनीति और लोकतन्त्र के लिए जरूरो है बल्कि इनको दूर करने को जिम्मेदारे। सिफ सत्ता पक्ष को ही है वरना विरोधी पक्षों को भो यह जिम्मेदारी है। मैं समझता हें सब को मिलाकर इसको दूर करना है। सभी लोग साहस से काम लेंगे तभी हम इसको पूर्ण रूप से दूर कर सकेंगे। खासतौर पर गेर संजीदा जो हमारे प्रत्याशी होते है, मैं स्वागत करूंगा कि इस बिल के तहत कौंसिल आफ स्टेट्स और जो

इमारो विघान परिषदें हैं उसके अंदर जो हमारे इस प्रकार के गैर संजोदा नुमा-इन्दें लड़ना चाहते हैं, इसमें उनके ऊपर रोक लगाई गई है। लेकिन इसी तरह की रोक लगाई जानो चाहिए राष्ट्रपति के जैसे बेभवशालो और उत्हण्ट पद के लिये भी जो इस तरह के गैर संजीदा और जो गंभोर प्रवृति के लोग नहीं है ये भी इसके लिये नामांकन पत दाखिल कर देते हैं। इस पर भी रोक लगाई जानी चाहिए। वाइस प्रेसीडेंट के सिलसिले में भी इसी प्रकार को रोक लगाई जानी चाहिए।

इन सब्दों के साथ एक बार मैं फिर आपके प्रति आभार प्रकट करता हूं और प्राणा करता हूं कि 18 वर्ष की जो नई नल्ल है और जो मणाल सरकार का भोर से उनको सौंपी जा रही है वे उसको जलाये रखेंगे और अंधेरे से लहेंगे मौर भारत का भविष्य उज्जवल होगा, भारत आगे वढ़ेगा और युवा जनसक्ति एक लोक शक्ति में परिवर्तन होगी और भारत का लोकतन्त्र हमेशा हमेशा जिन्दा रहेगा।

उप सनापतिः मैं हाउस का ध्यान इस तरफ ला रहो हं कि अब सेंकड राउंड तकरोर होने वाला है। मैं कुछ सदस्यों को भाषण के लिये बुलाऊंगों । सही मायनों में जनता पार्टी का टाइम खत्म हो गया है, सी० पी० आई0 का सिर्फ 3 मिनट का समय है, लोकदल का भी समय खत्म हो गया है । किसी भी पार्टी का टाइम नहीं रहा है । मगर, क्योंकि, राम अवधेश सिंह जी ने काको कुछ कहा था कि मैं उनको बुला लं तो में उनको 5 मिलट का समय देती हैं। सिर्फ 5 मिनट के लिए, में. सिर्फ आपके लिये बैठी हं यहां। 5 मिनट आप बोल दीजिये और जब मैं घंटों बजाऊं तो मेहरवानी करके आप बैंठ जाइये । ... (ब्यवधान) मैं जठमलानी जी को भी. सकोमल सेन जी को भो टाइम दे रही है। मगर उनको पहले दे दिया ।

कुमारी सईदा खातून (मध्य प्रदेश) : महिलायों, द्यादिवासियों, हरिजन इन लोगों को संरक्षण देने के लिथे जो मता-धिकार विल यहां लाया गया है उसको वे अपोज करेंगे क्योंकि वे बूथ केप्चरिंग में विश्वास करते हैं ... (व्यवधान) ...

उपसभापति : राम अवधेश सिंह जी, मैं आपसे यह विनतों करतो हूं कि हम इस सदन के सदस्य हैं और इसलिये सदन को गरिमा को बढ़ाना हम सब का फर्ज है, हमारो जिम्मेदारी है । हमने कांस्टि-ट्यूशन की ओय ली है । झापने फाइडे और आज भी कुछ प्रच्छा काम नहीं किया हाउस में । फिर भी में आखिरी चांस दे रही हूं । आप इलेक्शन रिफार्म पर बोल रहे हैं तो यह भी इलेक्शन रिफार्म में सम्मिलित है ।

श्री राम भ्रवधेश सिंह : माननीय उपसमापति महोदया में झापका बहुत आभारी हूं जो आपने मुझे बोलने के लिये समय दिया जहां तक संविधान के बासठवें संशोधन का सवाल है उसका चत्रदिक स्वागत हो रहा है और चारों तरफ उसका स्वागत होना चाहिये तथा में भी उसका स्वागत करता हूं। लेकिन इस संगोधन का राजनैतिक लाभ आज की सत्ताधारी पार्टी लेना चाहती है कि हमने बहुत कातिकारी कदम उठाया है और हम ही सब बात कर रहे हें । इसमें किसी दूसरे दल और दूसरे लोगों की राय नहीं आई है । लेकिन फिर भी ऐसाहम इस विल के गरिये, इस संझोधन के जरिये करना चाहते हैं । लेकिन माननीया आएको मालूस होना चाहिये कि यह मांग बहुल पुरानी है । मैं समझता हूं कि सन् 1962 में ही डा० राम मनोहर लोहिया इस मांग को उठा रहे थे और 1965 में संसद भवन पर घरना ही नहीं बल्फि उनके नेतत्व में चढाई भी हई थीं । जिसमें लाठियां चली, गोलियाँ भी चली । समाजवादी युवजन समा को ग्रोर में संसद पर चढ़ाई हुई थो ग्रीर उसको दबाने के लिये लाठियां चली यो, यही सताधिकार की झायू '8 वर्ष करने के लिये। तो कांग्रेस पार्टी देश को यह बताना चाहती है कि यह हमारा किया हुआ है और हम यह नौजवानों को दे रहे हें जब कि वास्तव में यह बात नहीं है । जहां तक लोक प्रति-निधित्व विवेयक में संशोधन का प्रभन

[श्री राम जयधेश सिंह]

है, इसके वारे में केवल इतना ही कहा जा समाता है कि खोदा पहाड़ निकली चुहिया ग्रौर वह भी मरी हुई । इसमें बिल्कूल जान नहीं है। जब से लोक प्रतिनिधित्व विधेयक में संशोधन करने के बारे में चर्चा उठी लब से देश की जनता बड़ी ग्राशा भरी निगाह में देख रही थी कि शायद कोई वढिया चीज निकल जाये और वो लोग तो सबसेजज्यादा आणान्वित थे जिन्होंने आज तक कांग्रेस पार्टी के 40 साल के शासन में वोट का मुंह मा नहीं देखा था जिनको यह भी पता गढीं था कि मत-पत्न कैसा होता है । उनके मन में एक आधा जगी थी जिन जायद इस बार कुछ ऐसा संशोधन हो कि उनको यह देखने को मौका मिलेगा लेकिन जो संशोधन हुये हैं उनसे कोई गारन्टी नहीं है कि व्यकैष्वरिंग दूर हो जायेगी । बुथ कैप्चरिंग शायद ही इस नये संशोधन छे दूर होने वाली है। तो मैं संक्षेप में प्रापको कुछ बताना चहिता हूं। जो प्वाइटस प्वाइंटस ब्राडवाणी साहब ने और वर्माजी ने बाह दिये हैं मैं उनका समर्यन करते हुये संक्षेप में अपनी वान कहना चाहता हं।

इसमें सरकारी खर्च पर चनाव कटाने मे दो दलीय व्यवस्था धीरे घीरे उभरती। लेकिन यह कहा जा रहा है कि इससे खर्च बहुत बढेगा। मैं यह कहना चाहता हूं कि विद्यान सभा का चुनाव हो या लोक समाका चुनाव हो यह सरकार इनको एक साथ क्यों नहीं कराती है ? इसमें सरकार को दोबारा खर्च करना पड़ता है। दिसम्बर में लोकसमा का चुनाव हो और फिर फरवरी सर्च या ब्रप्रैल या मई में विवान समा का चनाव करायेंगे मैं यह जानना चाहता हं कि आप ऐसा क्यों कर रहे हैं ? इसनें सरकार का खर्च नहीं होता हैं, जनता का पैक्षा नहीं लगता है? जनता का पैसा लगता है लेकिन यह राजनैतिक कारणों से विगढ़ राजनैतिक कारणों में दो बार चनाव 6 महीने के अन्दर प्रवित भारतीय गैमाने पर कराए जाते है ताकि कांग्रेस को बहुमत मिल

जाए । मैं कहना चाहता हूं कि यह सरकारी खर्च पर हो जाए तो इससे बहुपार्टी प्रथा खत्म होगी ग्रौर धीरे धीरे दो दलीय व्यवस्था उभर कर सामने ग्राएगी।

ग्रव मैं चनाव मकदमों के बारे में कहना चाहता हं । चनाव मकदमा होता हैं तो 10 साल तक उसका फैसला नहीं होता है। दो चुनाव हो जाते हैं लेकिन फैसला नहीं होता है । मैंने भी एक चुनाव मुकदमा किया है और अभी तक वह चुपचाप पडा हम्रा हैं। जार्ज फर्नेन्डीज ने 1980 में मुकदमा किया था उसकी अभी तक सुनवाई नहीं हुई है सुप्रीम कोर्ट में । पांच साल की कालावधि होती हैं ग्रगर इसके ग्रन्दर फैसला नहीं होता है और फिर मान लीकिए फैसला ग्रगर हमारे हक में हो गया तो फिर क्या होगा ? नयी लोक सभा आ जायेगी तो हम लोग क्या करेंगे? मेरी मांग है, मंती जी इस बात को नोट करें कि हर हालत में ऐसी व्यवस्था हो जिससे चनाव याचिका दायर हो तो उसकी सुचना अखबार से निकाल दें कि 15 दिन के अन्दर अपोजिट पार्टी आ कर के ग्रयना सम्मन ले ले ग्रयनानोटिस ले ले पेटी शन लेले नहों तो एक एक साल तक नोटिस ही नहीं पहुंच पाते हैं क्योंकि सिविल प्रोसीजर कोड से नोटिस तामीर होता है, किमिनल प्रोसीजर कोड तो है नहीं कि हम वांरट निकाल कर ग्रगोजिट पार्टी को लेकर ग्रावें। इसका नतीजा यह होता है कि डेढ़ साल तक हमारे ही केस में हमारी अयोजिट पार्टी का कांग्रेस का आदमी ग्राया हो नहीं । उसको कई बार सम्मन किया गया फिर पब्लिक नोटिस दिया गया तो प्राजिर हन्ना। मैं चाहता हं कि यह जरूर इसमें लाया जाय कि हाई कोर्ट में जैसे पेटीशन दिया जाय उसी समय उसी वक्त उसको प्रखबारी नोटिस मान लिया जाये । यह संशोधन हो जाये ताकि उसको समय पर ग्राना पडे हाजिर होना पडे और 6 महीने के अन्दर हाई कोर्ट में फैसला हो जाय और फिर अगले 6 महीने. के अन्वर,

ज्यादा से ज्यादा 6 महीने के ब्रान्दर सुप्रीम कोर्ट फैसला कर दे।

नहीं तो दस दस साल नहीं होगा, महोदपा, मैं कहना चाहता हूं कि बूथ कैपचरिंग के वारे में कारगर उपाय लाना चाहिए । मैं उसका भुक्तभोगी दूं. जिक़ार हूं क्योंकि हमारा बूथ कैंप्चर हो गया...(क्यवध,न)

कुवारी सईदा खातूनः उपसभापति महोदया, जगन्नाथ मिश्र जीकी सी०एम० शिप के जनाने में इनको विधान सभा से बार बार निकाला जाता था, हर रोज।

आरो राज प्रवर्धशा तिहः ग्रापको ज्ञान नहीं है। ज्ञापके जगन्नाथ मिश्र जी हमसे बहुत जूनियर हैं पोलिटिक्स में, जिस समन हम विधान सभा में थे वे नहीं थे । ग्रापको ज्ञान नहीं है । तो महोदया, में यह कह रहा हूं कि बूथ कैपचरिंग के बारे में जो संगोधन हए हैं उनसे कोई भी प्रभावकारी रोक उस पर नहीं लग सकती हैं। एक तो जो ग्राइ डेंटिटी कार्ड की बात थी वह भी नहीं मानी गयी और हमारे यहां तो रात में हो बुध पर जाते हैं हथियारबंद लोग ग्रोर रात में ही बुथ पर सारे वोट मार देते हैं और डाल देते हैं। दिन में वह बैठा रहता र खाली बक्सा लेकर दिखाने के लिए ग्रीर 95 परसेंट, हमारे केस में दो जगहों पर 104 परसेंट वोटिंग हो गयी, 100 परसेंट नहीं, 104 परसेंट। तो मैं यह कह रहा हूं कि उसका कोई भी कारगर उपाय इस संगोधन के जरिये नहीं लाया गया है... (समय की घंटी)

SHRI V. NARAYANASAMY: Is he an expert in booth capturing?

SHR I SATYA PRAKASH MALAVIYA: He is a victim of that.

श्वी राम अवधेश सिंहः मैं उसका विकिटम्स हूं। क बहुत बुनियादी सवाल उठाना चाहता हूं...

उपलवापतिः ग्रापका समय खत्म हो रहा हैं ।

श्री राम अवघेश सिंहः खत्म तो हो हो गया है । ग्रापकी कृपा हो जायेगी तो थोड़ा बढ़ उगयेगा। क्रापर्कः क्रुपा चाहिए।

उपसभापतिः मेरी कृपा। कर्भाकभी मुझे आपको कृपा भी चाहिए होती हैं। श्री राम अवधेश सिंहः ये लोग मेरा टाइम ले रहे हैं।

जो रजिस्ट्रेशन की वात कही गयी है कि रजिस्ट्रेगन कराया जा रहा है और उसमें पार्टियों के जरूरी उद्देश्य, नियम ये सब दिखाकर रजिस्ट्रेंशन कराया जायेंगा । इसमें मैं एक बात का और सुझाव देना चाहता हूं माननीय मंत्री जी को कि पार्टियों का जो दिखान है वह भी देखा जाये कि संसदीय प्रणाली का है या अध्यक्षीय प्रणाली का क्योंकि भारत का संविधान संसदीय प्रणाली का है ग्रौर पार्टियों का विधान जिसमें खुद शासक दल का विधान भी है वह अध्यक्षीय प्रणाली का होता है, जहां नामजदगी ज्यादा है भीर चुनाव कम है ... (ब्यवधान) ग्रभी सुन लें, पीछे ग्राप समझ लेना । क्राने वाले दिनों में यह मुद्दा उठने वाला है देश के सामने ...

उपसभापतिः आप इधर देखकटु बोलिए ताकि मैं आपके लिए फिर घंटी बजासकूं।

श्री राम अवचेश सिंहः यह इतना महत्वपूर्ण मुद्दा है कि इस पर आगे आने वाले दिनों में बहस ही नहीं होगी बल्कि इस पर सड़कों पर संघर्ष भी होगा क्योंकि नौछवानों की अधिकार सिल गया हैं। मुझको खुशी हैं कि ये 5 करोड के करीब नौजवान क्या रहे हैं। ये क्यापसे पुर्छेगे कि तुम बताओं शासक दल के लोग या विरोधी दल के लोग, जनता दल के लोग या लौकदल के लौग कि त्म्हारा विधान क्या है, ग्रध्यक्षीय पार्टियों के विधान का... (व्यवधान)... ग्ररे झाप चप रहे सून लें...(व्यवधान) ... महोदया, यह सवाल अब इस देवां में पूछा ज़ायेगा कि झध्यक्षीय पाटियों के विधान की कोख से जो सरकार निकलेगी वह क्या देश की संसदीय प्रणाली के संदिधान को बरकरार रख सकती हैं क्योंकि यह बहुत गहरा सवाल है । आपकी पार्टी का और इमारी पार्टी का भी काठणीय [श्री राम अवधेश सिंह]

प्रणालें का विधान है ग्रोर ग्रध्यक्षीय पार्टी के दिवान की कोख से खानदानवाद निहलता हैं, एकाधिकारवाद निकलता हैं ग्रोर वह 40 लाल तक निकला, जब हमने ग्राताया, लोकदल ने ग्रपनाया उस विवान को ग्रध्यक्षीय प्रणाली को तो हनारे यहां भी खानदानवाद निकला, जाता पार्टी ने भी ग्रपनाया तो वहां भी खानदानवाद निकला ग्रीर कांग्रेस पार्टी ने ग्रध्यक्षीय प्रणाली का विधान लगाया, उसको ग्रप्तायातो खानदानवाद निकला...

उपसभाध्यक्षः राम अववेश जी, वस ब्राप बंद कर दोजिए ।

उपसनापतिः आप इधर देखकर बोलिए त।कि मैं स्नापके लिए फिर घंटी बगासकुं।

श्री राम अवधेश सिंह : यह इतना सहत्वपूर्णमुहा है कि इस पर झा आने वाले दिनों में बहस ही नहीं होगी बल्कि इस पर सडकों पर संघर्ष भी होगा क्योंकि नौगवानों को ऋधिकार मिल गया है। मझको खुसी है कि ये 5 करोड़ के करोब नौजवान आ रहे हैं। ये आपसे पूछेंगे कि तुसबताम्रो शासन दल के लोग या विरोधी दल के लोग, जनता दल के लोग या लोजदल के लोग कि तुम्हारा विधान क्या है, ग्रध्यक्षीय पार्टियों के विधान का... (व्यवधान)... जरे आप चूप रहें सुन लें... (व्यबधान) महोदया, यह सवाल अव इस देश में पूछा जायेगा कि अध्यक्षीय पार्टियों के विधान की कोख से जो सरकार निकलेगी वह क्या देश की संसदीय प्रणाली के संविधान को बरकरार रख सकती है क्योंकि यह वहत गहरा सवाल है। आपकी पार्टी का और हमारो पार्टी का भी ग्रध्यक्षीय प्रणाली का विधान है और अध्यक्षीय पार्टी के विधान की कोख से खानदानवाद निकलता है, एकाधिवारवाद निकलता है और वह 40 साल तक निकला, जन हमने अपनाया, लोकदल ने अपनाया लम विधान को सध्यक्षीय प्रणाली को तो इसारे यहां भी खानदानावाद निकला, जनता पार्टी ने भी अपनाया तो वहां भी खानदानवाद निकला और कांग्रेस पार्टी

ने अध्यक्षीय प्रणाली का विद्यान लगाया, उसको अपनाया तो खानदानवाद नि ? ला ...

उपसमापतिः राम ग्रवधेगजो, बस त्राप बंद कर दोजिए।

श्री राम ग्रवधेश सिंहः तो महोदया, मैं दो सिनट ग्रीर लूंगा।

उपसभापतिः नहीं म्रापर्वं जाइये। देखिए मैंने बहुत बर्दाप्त किया है.. (व्यवछान) सुलिए, मैं यह पूछती हूं कि जो पांच करोड़ लोग जायेंगे वे यह भी पूछेंगे कि इस डाउस के मैंम्बर कैसे बिहेव करते हैं?

श्री राम ग्रवधेश सिंह : मैं आपसे रिक्वेस्ट कर रहा हूं कि आप मझे दो मिनट और दीजिए... (व्यवधान) बूब कैप्चरिंग रोकने के लिए हम कानून बना दें और घर का मालिक ही उसको नहीं माने तो दिक्कत आती है।*

उपसमापति: अब झाप बैठ जाइये... (व्यवधान)

एक माननीय सदस्य : प्वायट ग्राफ ग्राईर।...(व्यवधान)

अी राम भवधेश सिंह : अगर घर का सालिक ही गड़बड़ करेगा और बूथ कैप्चॉरंग करेगा तो कैसे चलेगा?

उप सभापति : जस्ट ए मिनट, मेरी वात सुनिए। देखिए, इस हाउस के जन्दर हम लोग कुछ चीजें ऐसी हैं जोकि नहीं बोलते हैं। हंसी में, दिल्लगी में कुछ बात बोली जाती है तो ठील है, सगर झाप इस तरह से कुछ वहानी कह कर सौर किसी दूसरे पर और प्रधान मंत्री के ऊपर या किसी सौर पर भी बोलेंगे तो वह गलत है, इसलिए उसको एक्सपंज कर देंगे। Expanged

भी राम अवधेश सिंह: कैसे?

उप समापति : वस अब आप बैठ जाईये।...(व्यवधान) यह अन-पार्लिया-मेंट्री है।

श्वीराम अवधेश सिंहः जनपालिया मेंद्री कैसे है? आप बतायें कि कैसे है?... (व्यवधान)

◆Expunged as ordered by the Chair.

237 Constitution (Sixty

उपसमापति : सुनिए, मैं बताती हूँ कि एक्सप्रशंन किसी पर पास करना इस इराउस में मना है स्रीर ऋव स्नाप बैठ जाइये इसके बाद मत बोलिए।

श्री राम अवघेश सिंहः प्रधान मंती यहां श्रा सकते हैं और जवाब दे सकते हैं।

उपसमापति: अब आप चुप रहिए। यह हाउस को चलाना मेरा गाम है, प्रधान मंत्री का काक नहीं है। इसलिए आप कैठ जाइये।

भी राम ग्रवधेश सिंहः क्यों? आप तो यह कह सकते हैं कि जवाब देने वाला यहां नहीं है। जब जवाब दे सबते हैं तो आकर जवाब दें।

उपसमापति : स्नापके साथ शराफत का बर्ताव करना गलत है। अब झाप बैठ जायें। आदी शान्ति त्यागी।

श्री शास्ति त्यांगी: मैडम, मैं एक ही सिनट लुंगा। मैं इन दोनों विधेयकों का समय न करने के लिए खड़ा हुआ हू। बहस में अब कोई नई बात कहने को नहीं हैं, में सिर्फ एक प्वाइंट उठाऊंगा स्रोर साननीय भारदाज जी यहां पर हैं। वह हमारी इस पोड़ाको जानते हैं। पश्चिमी उत्तर प्रदेश में जो बय कैप्चरिंग का मामला वहां पर भूष हुआ था वह बूथ कैण्चरिंग यह है कि हरिजनों को और पिछड़ी जातियों के लोगों को एक खास समुदाय के लोग वोट डालने से रोकते हैं। आज तरु गरोबों ने बैलट बाक्स का मुंह तरु नहीं देखा है। मैडम, मैं माननीय मंत्री जी के सामने इसी बुध कैप्चरिंग को रोजने के लिए एक सुझाव रखना चाहता हूं। क्या आपकी सरकार के लिए यह संभव है कि जहां देहातों में जमींदारों के पास लाइसेंसी हथिवार होते हैं तो क्या हरिजनों स्रौर पिछडी जाति के नौतवानों को, ताक़ि उनमें हिम्मन रहे, चुनाव के वक्त उनको लाइसेंसी हथियार देने की व्यवस्था सर सारते हैं? क्या यह आप प्रावधान कोंगे? पहने भी यह प्वायंट उठ चुका है हमारे पश्चिमी उत्तर प्रदेश में खास तौर से और असेंबली के अन्दर भी जाया है ग्रोर पालियामेंट में भी यह खाया है। राजनी-ति क क्षेत्रों में यह सवाल पठा है। इसलिए मैं आपसे प्रार्थना करता हूं कि जब

ग्राप उत्तर दें तो इसका भा उत्तर कर। धन्धवाद।

SHRI RAM JETHMALANI (Karnataka) Madam Deputy Chairperson, it might sound a little paradoxical that at this age I claim to make a maiden speech.

THE DEPUTY CHAIRMAN- I don't think it is maiden any more.

SHRI RAM JETHMALANI: But with you in the Chair it is my maiden performance.

[The Vice-Chairman (Shri H. Hanumanthappa) in the Chair] SHRI B. SATYANARAYAN RED-

DY; How long will it continue?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA). The Chair has already announced.

SHRI B. SATYANARAYAN REDDY; We have goti other engagements. We must know. Otherwise, we have to cancel those engagements.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): There are two speakers more.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB; The Minister will make a statement after two more Members have spoken.

SHRI B. SATYANARAYAN REDDY; You told me that the statement would not be made today Most of the Members have left.

SHRI M. M. JACOB; The Minister says that he has to make it today. SHRI K. G. MAHESHWARAPPA (Karnataka): Let him make the statement tomorrow-

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): A few names have been deleted to allow the Minister to make the statement.

DR. YELAMANCHILI SIVAJI; Let him make the statement. After that, the discussion can continue.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); You have made your point. Please sit down.

SHRI RAM JETHMALANI: Mr. Vice-Chairman, Sir, the reduction of voting age from 21 years to 18 years is welcome and I am sure that the youngesters in schools and colleges will now be thrilled at the prosoecr: of participating in the democratic process and making some contribution to the shaping of their own destiny. It cannot but be admitted that the 18-year old of today is much more precautious and knowledgable then the 21year old of about 40 years op 50 years ago subject, of course, to honourable exceptions. personally believe that today's public standards have fallen so low that the infusion of the youth idealism and purity is going to improve our standards. I am sure that it will clear up and dissolve the filth which is at the moment choking the arteries of the political organise.

Mr. Vice-Chairman, Sir, while I welcome it, there is something else which I cannot acquiesce in and that is the claim which has been made in respect of this amendment. It is said that it is historic and revolutionary. Let me point out for the benefit of those who make this claim that the Soviet Union had the voting age of 18 years long before our young Prime Minister and, I believe, my young Minister of State for Law were born. England and the United States have the age of Ig years for voting purposes. Israel, when it was treated in 1948, depended upon its youth 'Or the defence of the country and they decided at the very inception that those who die for the country must have a voice in shaping the destiny of the country, Israel, since 1948, has the voting age of 18 years. Therefore, unless I am a total ignoramus, unless I am a total flatterer, I will not acquiesce in the claim that anything revolutionary is being accomplished. What Is being accomplished is a long-overdue reform which has been advocated by others and

which has been obstructed, by whom I will presently ponit out. Mr. Vice-Chairman, Sir, the late Jayaprakash Narayan of revered memory, concerned with the sickness of Indian democracy, set up the famous Tarkunde Committee, a Committee which produced a valuable report on electoral reforms. And in the 5th Chapter, it said that a time has come when the age must be reduced from 21 t_0 18. After, this, Mr. Vice-Chairman, Sir, there was an interview which *he late Smt. Indira Gandhi gave to 'Socialist India' on January 26, 1&75. She was asked about the electoral reforms which were being suggested by Jayaprakash Narayan in the Tarkunde Committee, and the answer that she gave was that 'no reform is called for except one'. And that one also which she cited is something which my friend, Mr. Bhatia should know because she said that "our population is bigger ar>d our constituencies far larger than any other democracy, the size of our electorate makes the task of reaching them diffi-cult, election expenses are going up it is essential to check this trend. Otherwise money will exercise an unwholesome influence on the electoral process." Mr. Bhatia should realise that even the late Shrimati Indira Gandhi had recognised the influence of money in our elections. And for Mr. Bhatia to come and tell us arid teach us that those who talk of the influence of money power in elections are insulting the electorate is something which I did not hope to heft], from people who presume to teach us that they know the teachings of Smt. Indira Gandhi better than anybody else. Sir... (Interruptions) One gets used to Madam sitting there. It takes a little time to get used to the change of sex. Sir, if T were in the Prime Minister's place and if I were steeped in Indian tradtion a*>d culture. I would have recalled thp memory of the great Jayaprakash Narayan on this occasion. We ghould have paid tributes to his progressive vision and acknowledged the nation's debt t« him and presented the proposal fe#'

fore this House with due humility. And this is the main purpose for which I have sat throughout the day here to make this short speech. (Tim_e bell rings) Mr. Vice-Chairmaii, Sir, instead of acknowledging the debt which you owe to that dead man and instead of showing humility in the presentation of a proposal which is essentially a borrowed proposal, instead of being so proud of Flaunting feather_s which are borrowed if not stolen... (*Interruptions*)

SHRI V. NARAYANASAMY; Why the Janata Government failed to do that?

(Interruptions)

SHRI RAM JETHMALANI; I wish today to respectfully but firmly protest against what I heard from the hon. Prime Minister. What I heard were, with respect, some kind of iHconceived humour against us, unwarranted insinuations that those who are opposing some part of this Bill are supposed to be the supporters foreign exchange manipulators and smugglers and narcotic dealers... (Interrwptions) And 1 wish to protest against the gra-tuious insults that were hurled at what I regard certainly as the moral and intellectual superiors of those who indulge in thesfe insults.

Mr, Vice-Chairman, Sir, let us talk of this revolutionary electronic device. The Election Commission had introduced electronic devices in 1980. But because, as a result of the use of the electronic machine, a Congressman had lost an election, it was challenged before the courts. I appeared to defend the action of the Election Commission in introducing the electronic machines, but because a Congressman had lost due to the use of these honest machines, the point was raised that the Election Commission had no business to introduce electronic machines. And ultimately the Supreme Court was persuaded to overrule the action of the Election Commission. The election had to be set aside and now what has been ... (Interrwptiona)

SHRI M. M. JACOB; Is he casting aspersions on the Supreme Court decision? (Interruptions)

SHRI RAM JETHMALANI: Sir, it is a reported decision now.

SHRI JAGESH DESAI: You should understand the meaning of persuading.

SHRI SATYA PRAKASH MALAVIYA; Persuaded by arguments, and the Supreme Court has accepted it.

SHRI RAM JETHMALANI; i would not take more than three minutes.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); You have already exceeded that time.

SHRI RAM JETHMALANI; Now we talk of booth capturing. It has been an offence under the Indian Penal Code for at least 50 years. This is nothing new. You have only now cal'ed it booth capturing Hitherto, tho Indian Penal Code used to call it 'undue interference with the electoral right either by briberty or by force'. Everytime you capture a booth, you are interfering with the exercise of electoral rights by force, and it has been an offence all along.

SHRI ANAND SHARMA (Himachal Pradesh). One question.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); No, no, please.

SHRI RAM JETHMALANI; If you don't deduct my ifime', I am quilt: willing to suffer this interruption.

SHRI ANAND SHARMA; it is not a_n interruption. I have no intention of interrupting. I just want to ask since you said it has been an offence in the Indian Penal Code for the last 50 years. Here what we are discussing apparently, Mr. Vice-Chairman is, and I ask Mr. Jethmalani, amendment to the Representation of People Act. I think there is a difference it is widening the ambit of disqualification.

SHRI RAM JETHMALANI; You Will please understand what I am going to say in just two minutes.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); No, don't answer.

SHRI RAM JETHMALANI; With your permission. Kindly don't debit this time to The point is booth capturing takes place me by a powerful muscleman. But let us not forget that booth capturing in the ultimate analysis is possible on'y with acquiescence, if not active cooperation of the police force in the country who has been in charge of the law and order in the country. Who has been in charge of the police force in the country? Therefore. whenever the evil of booth capturing is seen, prima facie the fault lies with those who wield political power in the country. It is a matter of record that there has not been a single successful prosecution under the Penal Code which has prohibited booth capturing. While my friend is right that today we are introducing¹ booth capturing in the Representation Of People Act, whether you shift it from one law to another law and call it by a different name, which you never enforced, does not make it historic and revolutionary. And that is the claim which I am trying at the moment to repudiate. There is nothing in this Act which is supposed to be for the benefit of women, for the benefit of weaker sections of society. The previous law was good. .. (Time bell rings). Only one or two minutes more. The previous law was good which said that any person who has been convicted by a court of law for any offence and sentenced to more than two years, will be disqualified from contesting elections. Now, that was very wide law because that law took into account that offences under all kinds of laws can be sometimes highly technical. Take Foreign Exchange and Regulation Act to which Mr. Birla referred. Foreign exchange law is so technical that a Lord Chief Justice of England said...

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : माननीय उपसंगाध्यक्ष जी, (व्यवधान)

उप समाध्यक्ष (ओ हेच० हनुमनतःवा): ग्राप बैठिए, और समय नष्ट हो जाएगा (व्यवधान)

डा० रत्नाकर पाण्डेय : माननीय सदस्य ने, जो बोल रहे हैं, इन्होंने श्राम मांग की है कि खालिस्तान को स्वतंत्रता दे दी जाए और खालिस्तान को राष्ट्र से अलग कर दिया जाए । मुझे पुरा श्रधिकार है, मैं जानना चःहता हूं कि क्या इस इलेक्टोरल रिफार्म (व्यवधान) ऐसे व्यक्ति को संसद से निकाले जाने का क्या प्रावधान किया गया है जो राष्ट्र की एकता और अखण्डता को भंग करता है । क्या प्रावधान है, यह मैं जानना चाहता हूं ।

SHRI RAM JETHMALANI; I only wish t_0 record that this is cheap, mean, dirty*, dirty; mean; dirtiest* that was ever-spoken. (*Interruptions*).

SHRI JAGESH DESAI (Maharashtra) : That is unparliamentary.

डा॰ रत्नाकर पाण्डेय : खालिस्तान की मांग की है या नहीं माननीय सदस्य ने कि खालिस्तान को स्वतंत्र किया जाए इस देश से ऐसे व्यक्ति को सदन से निकाला जायाजो राष्टीय एकता के खिलाफ आवाज उठाता है ऐसे व्यक्ति को इस सदन का सदस्य नहीं होना चांहिए ... (व्यवधान)

SHRI SYED SIBTEY RAZI; On a point of order. Has any Member of the House a right t_0 say something against the convention of the House? Mr. Jethmalani has used the word^{*}, against one of the Members... (Interruptions).

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): We have expunged it.

SHRI RAM JETHMALANI; There are people who think House is their ancestral property. (*Interruptions*).

डा० रत्नाक्षर पाण्डेयः इनको सदन से निकालो . . . (व्यवधान) .

*Expunged as ordered by the Chair.

श्री राम जेठमलानी : आपने साजिश बनाई है खालिस्तान की . . (व्यवधान)

श्री प्रमोद महाजनः श्रीमान. एक सटस्य दूसरे सदस्य को यहां निकाला आए, इस प्रकार कहना क्या ठीक है?.... (ब्वबधान)

उपसभाव्यक्ष (श्री हेच. हनुमतय्या : ग्राप बैटिए।

SHRI RAM JETHMALANI; And who does he think he is?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA).- I request the Members to be patient. Please conclude, Mr. Jethmalani.

SHRI RAM JETHMALANI: I am willing to conclude but if some people suddenly talk of Khalistan. ..

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); You ignore the interruptions and conclude.

SHRI SATYA PRAKASH MALAVTYA; You kindly control the House.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); You look to your side also. It is not one side alone (*Interruptions*). When I was looking at nlm and asking him to sit down, at least half a dozen people stood up. I request Members to ^{De}patient.

SHRI RAM JETHMALANI; I was pointing out that the Foreign-exchange Act is so technical that a Lord Chief Justice of England said that if you play Bridge with a foreigner and lose a few shillings to him and pay those shillings, you commit the offence under the foreign-exchange law. For these technical one'^s, tile oiu law wisely took care and ^{sa}id that when the ©flfcnce is found to be so serious that a two-year imprisonment is imposed for

conviction, then that becomes a disqualification, otherwise not. According to me, whatever is new in this Bill is absurd and whatever is not new is reasonably good and borrowed from elsewhere. I want to specifically point out to the Law Minister section 4C Which talks of conviction under section 11 of Customs Act 1962. One does not have t₀ become a lawyer; one has only to look at the Customs Act. Section 11 does not create an offence. It is section 135 and I think the statute is so carelessly drafted that it requires a serious look. Section 11 does not create an offence. It is section 135 which creates an offence. I do not know how these kinds of mistakes take place in the statute.

Another thing that I want to point out...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); You are not concluding?

SHRI SATYA PRAKASH MALAVTYA: He is concluding.

SHRI RAM JETHMALANI; I will take fifty second more.

The second thing is registration of parties. Again I wish t₀ point out with great respect that whoever drafted this is ignorant of ordinary elementary rules of drafting. The section introduces a new parts. The new part consists of only one section and it says that 'a political party desiring to avail itself of the provisions of this part.' Now, there are no other provisions of this part except one section itself. What are those sections and what are thbse provisions of the part of which you want to take advantage or use before you register? There are no consequences or registration and, therefore, it is total non-sequitur and an absurd prov'sion that has been introduced for no rhyme or reason whatever.

[Shri Ram Jethmalani]

Talking about the money power, 1 agree with the Government. If the Government has honestly considered of the implications certain provision not being included I am one with them that you cannot curb money power by merely putting ceilings on expenses nor can you even curb State funding money power by of elections. I am happy that this provision has not been put. I hope it has not been P^ut because the Government has realised the Constitutional difficulties and complexities of this provisions. There is only one method of curbing the influence of money power and that is by stopping the ostentatious display of what arises by the use of money. Huge posters. Sometimes, use of helicopters and sometimes other very costly devices. You should adopt what we have done in the Bar Council elections. A candidate must be permitted to produce only one pamphlet about his policies, one statement about his own credentials and qualifications and whatever else he wants to say. Give him a limited time On television and radio and ensure that it is equally and equitably distributed. This is the only kind oi propaganda which should be permitted. This is the oruy way you can curb the manifestations of money power and not by putting a ceiling on expenses. Thank you, Mr. Vice-Chairman.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Yo_u should have respected your own words. You said that you would take fifty seconds only but you took two and a half minutes. Shri Sukomal Sen.

SHRI SUKOMAL SEN; Mr. Vice-Chairman, Sir, perhaps, I am the last speaker.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You are the penultimate speaker.

SHRI SUKOMAL SEN: I will concentrate on one ^{or} two points only.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Thank You.

SHRI SUKOMAL SEN; Sir, what apprehend is, particularly, going In the Prime Minister's frivolous speed the other day, that although the nex Lok Sabha elections are due by thi end of next year, Government maj resort to many ploysparticularly they will take advantage of the elec-toral reforms Bills-to defer or delaj the elections. This is my apprehension. While saying that we suppon the Constitution (Amendment) Bill which provides for reduction in the voting age from 21 to 18 thai we have a number of reservations and on the other Bill-these Bills will be passed tomorrow-I would like te urge that in no case the election; should be delayed taking* advantage oi this.

According to the Government interpretation, after the Constitution (Amendment) Bill is passed, it has to be sent to the State Assemblies for ratification. Not less than onehalf of the State Legislatures will have to ratify it and then only it can become a fullfledged law and the Constitution really stands amended. Not only that. Even after that, the Representation oi the People Act has to be amended again to insert the provision in regard to reduction of voting ag_e from 21 to 18. It will take some time. I would urge that taking into account al] these procedures, Government should see to it that the elections are held in time.

Yesterday, the Prim_e Minister spoke about the issue ^{or} multi-purpose identity cards t_0 the voters. He said that though this is not provided for in the Bill it can be done by framing rules. Here, I would like to make a point. In ou_r country, an overwhelming majority of the people ara extremely poor and illiterate. Many OI them are homeless, shelterless. Iri such a situation, in such a condition, if you want to introduce identity cards for the voters, it would mean that a large section of the voters will be deprived of their right to franchise.

SHRI V. NARAYANASAMY; How?

SHRI SUKOMAL SEN; It ig possi-e.

THE VICE-CHAIRMAN (SHRI H. ^NUMANTHAPPA). Mr. Narayana-my, the Minister will answer this.

SHRI SUKOMAL SEN; It is not ossible to issue identity card) each and every voter in a Duntry lik_e ours where nearly 80 rores of people live. We have a ;cent example, of th_e Pakistan elec-ons. The Government introduced lentity cards and because of this at :ast 30 per cent people of that counry were deprived of their voting ight. I strongiy oppose this propo-al, what the Prime Minister said esterday that they would se_e to it hat multi-purpose identity cards are ssued to the voters.

About the registration of political iarties, many Memebr_s have spoken ibout it. I do not want to repeat vhat they have said: But I would >nly remind the House of what happened in the United States. Senator i/lcCarthy wanted to introduce such a hing. What was the result? Stu-lents of history know it very well. Po a certain extent, I feel, this provision for registration of political par. ties smacks of Mocarthysim. The provision requires many things that the political parties should apply for registration, that the Election Commission mav ask for other data and information etc. But one thing is missing and that is holding of organi. sational elections. This part has been missing. There are many parties in our country who do not have regular organisa'ional elections. are continuing as one-man show. Thev What happens to those narti^s who do not hold organisational elections? How will considered as poltical those parties be parties? This part is missing from these Bills.

In conclusion, I would like to say that the Prime Minister has said so many things and I am unable to reply to all those points in a few monutes, but I would like to point out one thing. The Prime Minister said that one Communist Member has objected to the inclusion of a clause regarding the principle of socialism. No, Sir. Now, what we say is this. Yau have introduced a clause that political parties have to say that they believe in secularism, democracy and socialism. We, the Communists, not only believe in socialism, which is vital for a Communist State, but we believe in a higher form of a Communist State. So, we do not object to it. The point that my colleague wanted to make yesterday is this. say that if you introduce the He wanted to clause, that means many of the political parties do not believe in socialism. This includes the ruling party also. Though the Constitution has been changed and socialism has been included in it, am I to believe that the ruling party is a party for socialism? They are building capitalism. Though a political party asserts or declares that it believes in socialism. It does not work on those lines. They themselves are bringing forth a Bill where a political party has to declare that it believes in socialism. It is farce, it is hypocritical. That is what I want to say, that is the contradiction.

one Member from the Then. Sir. opposition side said that the believe of the Congress (I) and Communist Party in parliamentary democracy is cynical, they are cynical to parliamentary democracy and his party believes in parliamentary only democracy. Sir. I do not hold any brief for the Congressmen. They will say what they have to say but so far as our party is concerned. I have to say that when we come to the Parliament we take part in debates wet?.k? part in Parliamentary work, we take part in franchise and we are guided by the Indian Constitution. But, of late we have been seeing that parliamentary demo.

251 Constitution (Sixty- [RAJYA SABHA] second Amdt,) Bill 1988 252

[bhri Sukomal Sen] cracy is getting eroded and we want to stop this eroson. So long the people want, we will try to fight for defending the parliamentary democracy, but when, the people will feel that they want higher form of democracy, We will fight for the peoples' democracy. We fight for socialism, we fight for communism because we feel that communism is the highest form of democracy. It is much better, much perfect than the parliamentary democracy of today. So, Sir, we believe in democracy. We will fight for people's democracy and we will fight for higher form of democracy, that is communism. So, there is the contradiction. There is nothing cynical about it.

SHRI MOTURU HANUMANTHA RAO (Andhra Pradesh): The people who believe in 'Akhand Bharat' say that it is absurd, but 'Akhand Bharat" has nothing to do with our Constitution.

SHRI SUKOMAL SEN: Sir, these two Bills are going to be voted tomorrow. The Government should see that elections are held in time. Now, Sir, propaganda is being carried on through official media that it is with the blessings of the ruling party and Shri Rajiv Gandhi that the voting being reduced from 21 age is to 18. Many of our speakers have demolished this claim. Many of the countries in the world already done it. In our have country, many of the States including the one where my party is the ruling party, have done it for municipal and other elections and it is the Communists, who we. brought a Private Members Bill in the Lok Sabha for reducing the age and it is the Congress Minister who went to Supreme Court to annul the reduction of age in West Bengal. These are the facts. The claim that Mr. Kajiv Gandhi is responsible for this, is totally baseless. Sir, I support the reduction of age but I have serious reservations about other provisions.

SHRI ANAND SHARMA Vic Mr Chairman, Sir, I thank you for : least giving me an opportunity ' express my views on this historic ar revolutionary electoral reforms Bi which we are discussing in this Hous Why I term it as "historic and revi lutionary" is because 47 million your people who definitely have a vit interest in the destiny of the natio will be able to participate in a part mentary democracy, in the elector; process; they will be able to indical their preferences of political partie, of leaders and thereby make ou parliamentary form of democrac mor, representative. It is certainly 1 the credit of the Prime Minister an the Congress Party and the preser. Government which has brought thes reforms. find it strange whe friends on the other I side say why th credit should go to the Prime Ministe and to the Government. Well, it i absolutely obnoxious because w cannot give the credit to people wh< certainly have opposed every prog ressive reform, every revolutionary change in this country. It is ver; strange, again, just to find my friend Mr Sukomal Sen from the Communis-Party-a party which ideologically opposes the concept of democratic pluralism-giving or parliamentary us sermons democracy. If the credit is to go for giving this democratic form of Government to the people of this country, this concept of adult suffrage and for preserving and protecting he parliamentary form of Government, it certainly goes to the Congress Party, It goes to Pandit Jawaharlal Nehru, it goes to Shrimati Indira Gandhi and it goes to the present Prime Minister who is further strengthening our democracy. I being a young man... (Interruptions) I just have to make two or three specific points. I have had the privilege in the past to personally associated yith the movement of the Indian vouth and the Indian students. I have had a long association with it. I know more than others what our demands wese. what discussions had been there in the past

about reducing the voting age to 18, and the youth of this country shall for ever remain greateful to this young Prime Mmister who symbolises their hopes and aspirations for making them a Part ot our political structure, for making this democracy more representative. No criticism from the other side, no false claims are going to mislead those who have benefited from this historic Biil.

Sir, the Opposition parties have criticised it on various other counts. I find it very strange that one criticism has come from our friends of the Communist Party. While discussing these electoral reforms with the Government, as per the newspaper reports, it also opposed and said why auditing of the political parties' accounts should be there, why political parties should be made to give information to the Election Commission. And these are the people who are trying to give sermons on clean public life. These are the people who are trying to tell us whether State funding of elections should be there or not. Sir, let me make one thing clear as far as elections in this country are concerned.

SHRI MOTURU HANUMANTHA RAO; We do not have money bags. Emergency was there. Emergency now is there.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You do not listen *to* interruptions.

SHRI ANAND SHARMA: The contention of our friends is that money influences the elections. If I may give an example, ever since Independence, ever since the first General Elections, there has been a large number of big industrialists, affluent people who hav_e contested elections. Eve_n in my State, there was a big industrialist who contested the election to the Lok Sabha, spending a lot of money, distributing all sorts of things but he lost miserably. Name one person who can win on the strength of money power. Elections ever since our Independence have always been decided on popular vote. Nowhere in the world ther_e is State funding of political parties, except in elections in few countries. The State funding Which they are trying to plead is not proper because State funding is partial. In our country, given the number of parties and the number of candidates, it is not a feasible proposition. And even in those countries where partial funding is there, people go in for fund raisers, whether it is the United States of America op West Germany, and there are a large number of violations. So, I feel that it is neither practicable nor feasible.

If you permit me, Sir, I Just want to make a submission that when people talk of proportional representation, apparently they ar_e not aware of the pitfalls, they are not aware of the realities. Plurality of elections the present system which we have ensure preference of voters for political parties as to who shall govern. In our country there is a very intimate, a very (mportant, relationship between the elected representatives and the constituents where the representative is accountable to his voters. The voters can go to him with the problems of their constituency. They can evaluate h's functioning as a representative. With the list system they are trying to plead, with what they are trying to suggest, there will be no accountable representative to the constituents and the constituents will not be able to find anybody who will be able to take care of their problems and developmental aspects. The present system which we have has been very carefully considered by the framers of the Constitution. Now the Opposition have also suggested that those who obtain more than 50 per cent

[Shri Anand Sharma] fi the votes should be declared elected and the rest may go over to the list system. Look at the confusion and chaos which they are trying to create by making this suggestion. Some constituencies will have directly elected representatives. Some constituencies or areas, if we have to go by their suggestion, will be over-represented whereas some will be completely unrepresented! I do not have th_e time to elaborate it further. But, if you permit me, Sir, I will just conclude by quoting. I do *not* have the time; as I am speaking at the fag-end of the debate. David Butier of the Oxford University commented:

"Indian democracy is a far cry from Britain's. It has a low level of literacy and its constituencies each contain over a million people. Yet it continues to have a competitive party system. Relatively free voting and a genuine choice of government exist in a few developing countries. The survival of Indian democracy, spectacularly demonstrated in the alternations of 1977 and 1980, mav be a tribute to the e'ectoral system. The subcontinent is not easy to rule and without the clear majorities that firstpast-the-post voting so consistenly produced, it is possible that political chaos would have been on a scale to provoke even the Indian Army into attempting a take-over of a sort so frequently seen elsewhere."

Sir, friends from the other side are not aware of the pitfalls. They cannot understand or appreciate the plurality elections and how it has been able to ensure th_e continuity of the democratic form of Government.

With these words, Sir, I not only commend this Bill but also thank the Prime Minister on behalf of all those 47 *to* 50 million of young people who will be entitled to indicate their pre-freence and to be a part of this representative democracy. Thank you. THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Last speaker. Shri Puttapaga Hadhakrishna.

SHRI PUTTAPAGA RADHAKRISHNA (Andhra Pradesh); M_r Vice-Chairman, the Bills contain amend-mend to the Constitution and amendments tci the Representation of the People Act, 1950 and to the Representation of the People Act, 1951...

From this side, no Member is opposing the lowering of the age for voters. We have no dispute over it

The problem is only this, Sir. The other side is claiming, and even the hon. learned Law Minister while introducing the Bill claimed, that it is the result of the recommendations of the AICC, it is the result of the recommendation by the Youth Congress, like that. It is well established, amply established that it is a problem which has been pending before the country for the last 20 yeare. The question of electoral reforms was there even before Mr. Rajiv Gandhi was born in politics-

(Interruptions)

SHRI PAWAN KUMAR BANSAL: Shri Rajiv Gandhi belongs to the Congress Party which has the glorious tradition of building up this country. He leads in that party today. Do you know that?

SHRI, PUTTAPAGA RADHAKRISHNA: Let m_e say. The Minister says that it is the result of the recommendations of the Youth. Congress. Most of h_e Youth Congress members -verc not horn when this was there. Mr. Advani, another learned Member has amply, substantially established that the problem has been there for the last 20 years.

SHRI ANAND SHARMA; It is for the benefit of the Member. I would

like to teU you that the Prime Minister was born before the independence. The Constitution came into force in 1950.

SHRTf PUTTAPAGA |RADHAKEJ> SHNA: Mr. Anand Sharma, correct yourself. I said, "H_e was not born in politics." Go to the record. "Mr. Rajiv Gandhi was not bor_n in politics", I said.

SHRI ANAND SHARMA: Where was Mr. Ram_a Rao? Whe_n did he come to Politics? What i_s ~he talking? Is this the level, Sir?

SHRI! V. NARAYANASAMY; The Telugu Desam was born only in 1983.

SHRI PUTTAPAGA RADHAKRISHNA.- I will tell you about the Telugu Desam._ ln Andfir_a Pradesh the youth wh₀ have completed the age of 18 years, are voters for local bodies. They are voting in elections to local bodies. Since elections to local bides are in the hands of the State Government, we have implemented it-Mr. Sharma says that Mr. Rajiv Gandhi is good because h_e has b^{ron} ught this reform. He also says that Mrs. Indira Gandhi was good. How can both be good? If Mr. Rajiv Ganlhi is good, Mrs. Indira Gandhi should be bad. Mrs. Indira Gandhi has failed to bring about these reforms. How can both be good?

Sir, this time a* least, though belated, the Bill has been, brought about before Parliament. We are happy. The sitting of Parliament, both the Houses ⁰¹ Parliament have been especially extended for the consideration of this Bill.

Grand publicity was given about electoral reforms. We thought that there would be great reforms i_n the electoral system. We thought there would be curb on the muscle power and money power. We thought, there would Ve Slate-funding. We thought,

there would be curb on the unlimited number of candidates contesting elections. (*Interruptions*)

NTR has taken up electoral reforms. He has introduced the Bil! i_n the Legislative Assembly. He has convened a national conference on electoral reforms long ago. It was spoken of by Mr. Advani himself.

(Interruptions)

Sir, grand publicity was given to the country, and the countrymen thought that there would be a great thing. But at last nothing is there. There is nothing as such. This is utterly disappointing. They are claiming credit only on lowering the age on which we have no dispute. W_e welcome it. W_e have been pleading for it for a long time.

Sir, that too, I want to say, the Government o^r India and the ruling party are not sincer_e to implement this also. They want to hoodwink th_e youth of this country. They want to undertake a cumbersome procedure of amending the Constitution, getting it ratified by the State Assemblies. They are again going in for the amendment of.. (*Interruptions*) Let m_e say.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): The Minister will answer it.

SHRI PUTTAPAGA RADHAKRI SHNA: Again the_v will come for amendment of section 19A the of Representation of the People Act for changing the age in that verv section. If at all the Government is sincere, I would like to know from the Law Minister-he is a learned man, and I am nothing before bim-section l&A of the Representation of the People Act, 1950 could have been ------

SHRI PAWAN KUMAR BANSAL: 1950.

SHRI PUTTAPAGA RADHAKRISHNA: "1950" I say. I am quoting the Section from the 1950 Act. So, fShri Puttapaga Radhakrishna] that could hav_e been amended now *itselt*. H_e may sa_v since the Constitution say_s 21 yeans, we cannot propose amendment for 18 years straightway in the Act without having provisions in the Constitution. But he can do one thing. We need not mention any figure of 21 or 18 i_n the Section. We can simply sa_v whatever is provided under Article 326 of the Constitution. If at all they ar_e sincere to implement It for the forthcoming elections, they could have done like this.

Hon. Member, Shri P. N. Sukul, from the other side was pleading for the right of the bureaucrats to contest elections. He called them as second grade citizens. I ma_v point out that bureaucrats are the most privileged class of this country. Thev have got every right and every privilege. He is forgetting the down-trodden communities in the country who have got no facility to get themselves enrolled as voters even; they have no facility to go to the polling booths and cast their vote. Poor people are not being enrolled as voters. Nobody is taking any pains to go to the s'¹TM areas. That is why I say the right to contest the elections by bureaucrats is violative of the They doctrine of separation of powers also. belong to the executive and they cannot go to the legislature without giving up the bureaucratic positions.

I wanted to speak o_n many points, but since you are asking me to conclude I would like to speak o_n the last poinl. There is a provision against booth capturing which includes prevention of voters from going to tfie polling booths also, i have gone through the Bill. That provision is there. Mr. Jethmalani has also mentioned earlier that it is already there. That protection % there under the IPC. but nobody is there to take care of it and nobody is there to protect their interests. What is the machinery to implement these provisions- i I want to know from the Government.

Lastly, there is a provision for deputation of personnel or election duties. It is not practicable. Basically the election personnel are employees of the State Government. They are not whole-timers but are part-timers on election duty. Generally in the Lok Sabha elections, Disrict Magistrates are th*e Returning Officers. They discharge the duties as District Magistrates there and do part-time election duty as Returning Officers. How can one Officer discharge two duties under different authorities simultaneously? It js not practicable and I think it would not stand the the test of law. That is why I say it is not advisable to have this provision. They are. fundamentally State Government employeeg and ther, will be clash of instructions if they are taken on deputation as part-timers.

With this I conclude.

THE VICE-CHAIRMAN (SHRI H. .HANUMANTHAPPA): ' Discussion concluded. The Minister will reply tomorrow.

Now, Statement b_v the Minister, Shri Sukh Ram.

STATEMENT By MINISTER

Statutory Minimum Price for Sugarcane and Levy Sugar Price policy for 1988-89 and Statutory Minimum Price for Sugarcane for 1989-90

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM); Sir, as the Hon'ble Members are aware, the Central Government ha_s been announcing the Statutory Minimum Price of Sugareane payable by sugar factories, in advance of sowing season. Thus the Statutory Minimum Price of sugarcane for 1988-89 season Was announced in December, 1987 at Rs. 19.00 per quintal, linked to a recovery of 8.5 per cent,